

Factual and action taken report of joint committee in the matter of Girraj Prasad V/s State of Rajasthan & Ors, Original Application No. 116/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal

Background

The case has been filed by the applicant Sh. Girraj Prasad against the mining leases namely M/s Jhirkeshwar Mahadev Pvt Ltd (ML No. 31/2020) near village- Nayabas Tehsil- Ramgarh District- Alwar, M/s Aasu Ram S/o Shri Hemta Ram (ML No. 29/2020) near village- Nayabas Tehsil- Ramgarh District- Alwar, M/s Babu Lal Meena S/o Shri Ghisaram Meena (ML No. 39/2021) near village- Nayabas Tehsil- Ramgarh District- Alwar and Stone Crusher unit namely M/s Jhirkeshwar Mahadev Pvt Ltd established on ML No. 31/2020 located near village- Nayabas Tehsil- Ramgarh District- Alwar. The applicant has alleged that the mining leases and Stone crusher are operating on the land earlier recorded as 'Gair Mumkin Pahad' which is subsequently converted to 'Barani'. The applicant has also raised the issues related to violation of environmental laws, use of heavy blasting, round the clock mining, benches are not there, unscientific, illegal & rampant mining, damaged to the agricultural fields and no safety zone maintained by the mining leases.

Order

Hon'ble NGT, Central Zonal Bench in its order dated 14.05.2024 has directed as follows:

9. *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-*
 - (i) *One Representative from the District Collector, Alwar (Rajasthan)*
 - (ii) *One Representative from the Rajasthan State Pollution Control Board. (Rajasthan)*
 - (iii) *One Representative from the Public Land Protection Cell, Rajasthan (Respondent No. 7) through District Collector Alwar (Rajasthan)*
10. *The committee is directed to visit the site, examine it and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.*

Accordingly, District Collector, Alwar, vide letter no 1770 dated 16.07.2024 nominated Sub Divisional Officer, Ramgarh as representative on his behalf and nominated Additional District Magistrate – First, Alwar as representative of the Public Land Protection Cell, Rajasthan. Letter dated 16.07.2024 has been enclosed as **Annexure-1**.

Accordingly, Member Secretary, Rajasthan State pollution control Board, Jaipur (Rajasthan) vide letter no 472 dated 20.05.2024 nominated Regional officer, Rajasthan State Pollution Control Board, Alwar as representative on behalf of Rajasthan State Pollution Control Board. Letter dated 20.05.2024 has been enclosed as **Annexure-2**.

Joint Committee Visit

In accordance with the aforementioned orders and letters, following officials visited the site on 05.08.2024:

- i. Sh. Veerendra Kumar Verma, ADM - I Alwar as representative of Public Land Protection Cell, Rajasthan.
- ii. Smt. Neetu Karol, SDM, Ramgarh as representative of District Collector, Alwar (Rajasthan).
- iii. Sh. Deependra Jharwal, Regional Officer, Rajasthan State Pollution Control Board, Alwar as representative of Rajasthan State Pollution Control Board.

Apart from the above officials, the applicant Shri Girraj Prasad was also invited through e-mail (copy of e-mail dated 04.08.2024 is enclosed as **Annexure-3**) and telephone on 04.08.2024 to appear at the site during joint committee visit to provide information regarding the issues/non-compliance raised in the writ petition, however, the applicant did not appear at the site during the the Joint Committee Visit.

Attendance sheet of joint committee visit is enclosed as **Annexure-4**.

Observations made by joint committee during site visit:

Joint team visited mining leases namely M/s Jhirkeshwar Mahadev Pvt Ltd (ML No. 31/2020), M/s Aasu Ram S/o Shri Hemta Ram (ML No. 29/2020), M/s Shri Babu Lal Meena S/o Shri Ghisaram Meena (ML No. 39/2021) and Stone Crusher unit namely M/s Jhirkeshwar Mahadev Pvt Ltd established on ML No. 31/2020 located near village - Nayabas, Tehsil - Ramgarh, District - Alwar to verify the contents/ grounds raised by the applicant. During inspection Shri Anil Goyal, Manager was present as representatives of all mining leases and stone crusher.

Observations from Revenue Department:

- a. According to revenue records Khasra no 1551/971 (2.11 hectares) is registered in the name of M/s Jhirkeshwar Mahadev Private Limited and the land type is 'Barani-1'. Mining lease is allotted in Khasra no 1551/971. Khasra no 1551/971 has aerial distance of 1280 meter from the original population area of the village Nayabas, 1230 meter from Narwala ka baas which is hamlet of village Nayabas, 850 meter from the village Sainthli and 910 meter from Government Senior Secondary School, Sainthli.
- b. According to revenue records Khasra no. 1554/971 (1.05 hectares) is registered in the name of M/s Babulal Meena S/o Ghisaram Meena and the land type is 'Barani-1'. Mining lease is allotted in Khasra no. 1554/971. Khasra no. 1554/971 has aerial distance of 1260 meter from the original population area of the village Nayabas, 1200 meter from Narwala ka bas which is hamlet of village Nayabas, 856 meter from village Sainthli and 900 meter from Government Senior Secondary School, Sainthli.

- c. According to revenue records Khasra no. 1556/971 (1.05 hectares) is registered in the name of M/s Aasu Ram S/o Hemta Ram and the land type is 'Barani-1'. Mining lease (ML no 29/2020) is allotted in Khasra no. 1556/971. Khasra no. 1556/971 has aerial distance of 1250 meter from the original population area of the village Nayabas, 1170 meter from Narwala ka bas which is hamlet of village nayabas, 860 meter from village Sainthli and 880 meter from Government Senior Secondary School, Sainthli.
- d. No government land is involved in the said area, hence no comment is required from the Public Land Protection Cell in this matter.
- e. Letter of Tehsildar, Ramgarh to Sub District Magistrate, Ramgarh dated 10.07.2024 regarding land title is enclosed. (Copy of letter dated 10.07.2024 enclosed as **Annexure – 5**)

Status of pollution control measures adopted by Stone Crusher/ Mining Leases:

- a. M/s Jhirkeshwar Mahadev Pvt. Ltd (Stone Crusher) situated on ML no 31/2020 (Khasra no. 1551/971), Near Village- Nayabas, Tehsil- Ramgarh, District- Alwar.
 - i. During site visit, stone crusher was found operational.
 - ii. Unit is having 01 Primary Crusher (Jaw Crusher of size 42'X28'), 01 Secondary Crusher (Cone Crusher of capacity of 250 TPH), 01 Vibratory Screen and conveyors, 04 transfer points were provided.
 - iii. No D. G. Set was found at the site.
 - iv. Unit does not have any bore-well and the raw water demand is being fulfilled by outside tanker supply. Unit has provided storage tank of 06 KL for the same.
 - v. A boundary wall of about 6 feet high of galvanized iron (GI) sheet was provided on three sides of the crusher for demarcation of the land and a gravel road was passing through the remaining one side.
 - vi. All the machinery has been covered with GI sheets and the conveyor belt has been covered with green net and arrangements for water sprinkling have also been made at appropriate points e.g. inlet and outlet of primary crusher, secondary crusher, vibratory screen and conveyor.
 - vii. No mechanical chute is provided on the dust conveyor, however, arrangements are made by the unit to reduce the falling height of the material with the help of drums from the conveyor and wind breaking wall of about 6 feet high GI sheet provided to act as a wind barrier between conveyors to control fugitive emissions.
 - viii. The unit has grown approx 11 full grown and 15 medium grown plants in the premises of the stone crusher, besides above unit has planted 300 trees in premises of Government Schools. (Copy of letter of Government schools are enclosed as **Annexure- 24**). In addition to above, unit has submitted receipt of Forest Department, Rajasthan for purchasing of 350 nos of trees under the 'Tree Outside

- Forest Area' Programme. (Copy of receipt of Forest Department, Rajasthan dated 02.08.2024 is enclosed as **Annexure-25**)
- ix. Unit has obtained Consent to Operate from the State Board for Stone Crushing unit having capacity of 7,50,000 Ton/ Annum vide State Board's letter dated 14.10.2023 having validity up to 31.08.2033, Copy of consent to operate dated 14.10.2023 enclosed as **Annexure- 6**.
 - x. Photos with GPS co-ordinates of Stone Crusher, taken during site visit are enclosed as **Annexure- 7**.
- b. M/s Jhirkeshwar Mahadev Pvt. Ltd (Mines) located at ML no 31/2020 (Khasra no. 1551/971), Near Village- Nayabas, Tehsil- Ramgarh, District- Alwar.
- i. During the site visit, mining activity was not operational and as reported by the representative mining activity has been closed from last 2 days as mining area has been filled through rainfall water.
 - ii. Topsoil was found stacked at one side of mining lease and no overburden was found within the mining area.
 - iii. Open cast method was being used for mining and during site visit one mining pit was observed
 - iv. Unit has obtained Consent to Operate from the State Board for Mining of Masonary Stone having capacity of 3,94,020 Ton/ Annum vide State Board's letter dated 01.11.2021 having validity up to 30.09.2026, Copy of consent to operate dated 01.11.2021 enclosed as **Annexure- 8**.
 - v. The unit has grown approx 15 full grown and 25 medium grown plants in the premises of the mining lease, besides above unit has planted 150 trees in premises of Government Senior Secondary School, Sainthli Ka Bas, Tehsil: Ramgarh, District: Alwar and Government Senior Secondary School, Sainthli, Tehsil: Ramgarh, District: Alwar each. (Copy of letter of Government Senior Secondary School, Sainthli, Tehsil: Ramgarh, District: Alwar and Copy of letter of Government Senior Secondary School, Sainthli Ka Bas, Tehsil: Ramgarh, District: Alwar are enclosed as **Annexure-24**). In addition to above, unit has submitted receipt of Forest Department, Rajasthan for purchasing of 350 nos of trees under the 'Tree Outside Forest Area' Programme. (Copy of receipt of Forest Department, Rajasthan dated 01.10.2023 & 02.08.2024 is enclosed as **Annexure-25**)
 - vi. Unit has made arrangements for water sprinkling throug tankers.
 - vii. Unit has obtained Environmental Clearance for Mining of Masonary Stone (Production – 3,94,020 TPA) from State Level Environement Impact Assessment Authority, Rajasthan vide letter dated

12.08.2021, Copy of Environmental Clearance dated 12.08.2021 enclosed as **Annexure- 9**.

viii. Photos with GPS co-ordinates of Mines, taken during site visit are enclosed as **Annexure- 10**.

c. M/s Shri Aasu Ram (Mines) located at ML no 29/2020 (Khasra no. 1556/971), Near Village- Nayabas, Tehsil- Ramgarh, District- Alwar.

- i. During the site visit, mining activity was not operational and as reported by the representative mining activity has been closed from last 2 days as mining area has been filled through rainfall water.
- ii. Topsoil was found stacked at one side of mining lease and no overburden was found within the mining area.
- iii. The unit has grown approx 12 full grown and 27 medium grown plants in the premises of the mining lease, besides above unit has planted 100 trees in premises of Government Senior Secondary School, Sainthli, Tehsil: Ramgarh, District: Alwar. (Copy of letter of Government Senior Secondary School, Sainthli, Tehsil: Ramgarh, District: Alwar is enclosed as **Annexure- 24**). In addition to above, unit has submitted receipt of Forest Department, Rajasthan for purchasing of 200 nos of trees under the 'Tree Outside Forest Area' Programme. (Copy of receipts of Forest Department, Rajasthan dated 01.10.2023 & 01.10.2023 are enclosed as **Annexure-25**)
- iv. Unit has made arrangements for water sprinkling through tankers.
- v. Unit has obtained Consent to Operate from the State Board for mining of masonry stone having capacity of 1,50,000 TPA vide State Boards letter dated 01.11.2021 having validity up to 31.09.2026, Copy of consent to operate dated 01.11.2023 enclosed as **Annexure- 11**.
- vi. Unit has obtained Environmental Clearance for Mining of Masonary Stone (Production – 1,50,000 TPA) from State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 26.08.2021, Copy of Environmental Clearance dated 26.08.2021 enclosed as **Annexure- 12**.
- vii. Photos with GPS co-ordinates of Mines, taken during site visit are enclosed as **Annexure- 13**.

d. M/s Shri Babulal Meena (Mines) located at ML no 39/2021 (Khasra no. 1554/971 & 1555/ 971), Near Village- Nayabas, Tehsil- Ramgarh, District- Alwar.

- i. During the site visit, mining of masonry stone was going on.
- ii. Topsoil was found stacked at one side of mining lease and no overburden was found within the mining area.
- iii. The unit has grown approx 12 full grown and 27 medium grown plants in the premises of the mining lease, besides above unit has

planted 100 trees in premises of Government Senior Secondary School, Sainthli, Tehsil: Ramgarh, District: Alwar. (Copy of letter of Government Senior Secondary School, Sainthli, Tehsil: Ramgarh, District: Alwar is enclosed as **Annexure- 24**). In addition to above, unit has submitted receipt of Forest Department, Rajasthan for purchasing of 220 nos of trees under the 'Tree Outside Forest Area' Programme. (Copy of receipts of Forest Department, Rajasthan dated 01.10.2023 & 01.11.2023 are enclosed as **Annexure-25**)

- iv. Unit has made arrangements for water sprinkling through tankers.
- v. Unit has obtained Consent to Operate from the State Board for mining of masonry stone having capacity of 2,25,000 TPA vide State Board's letter dated 20.02.2023 having validity up to 31.12.2027, Copy of consent to operate dated 20.02.2023 enclosed as **Annexure- 14**.
- vi. Unit has obtained Environmental Clearance for Mining of Masonary Stone (Production – 2,25,000 TPA) from State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 20.12.2022, Copy of Environmental Clearance dated 20.12.2022 enclosed as **Annexure- 15**.
- vii. Photos with GPS co-ordinates of Mines, taken during site visit are enclosed as **Annexure- 16**.

Information collected from various villagers regarding environmental pollution related problems/nuisance, if any, arising from the concerned stone crushers/mining leases. Details are as follows:

- a) Sh. Bhikam Singh resident of village- Sainthali (Contact no. 6378745532) reported that 'No dust emission, no vibration problem and regular water sprinkling is carried out'
- b) Sh. Hazari Lal residents of village- Nayabas (Mob no. 8742081362) reported that 'they do not have any problem with the operation of stone crusher and mining leases'.
- c) Sh. Vikesh Meena resident of village Nayabas (Mob no. 7239895051) also reported 'that they do not have any problem with the operation of stone crusher and mining leases'.
- d) Sh. Babulal Meena resident of village Nayabas (Mob no. 9571539231) reported that 'unit gives prior information for blasting operation'.

Fugitive Emissions Monitoring of M/s Jhirkeshwar Mahadev Pvt. Ltd (Stone Crusher) situated on ML no 31/2020 and Ambient Air Quality Monitoring in mining lease area of M/s Shri Babulal Meena (Mines) located at ML no 39/2021 were carried out during the joint committee visit and the analysis reports shows that the parameters are within the prescribed limits, Copy of analysis reports dated 07.08.2024 enclosed as **Annexure- 17 and 18**.

As per records available with Rajasthan State Pollution Control Board, no complaint has been received regarding environmental pollution and damage of surrounding agricultural fields. During joint committee report, no dust deposition was found on the nearby agricultural fields. A photograph of surrounding fields is enclosed as **Annexure- 19**.

Observations from Mining Engineer and Geology Department, Alwar vide letter dated 08.08.2024, copy enclosed as **Annexure - 20**:

Site inspection of mining leases namely M/s Jhirkeshwar Mahadev Pvt Ltd (ML No. 31/2020), M/s Aasu Ram S/o Shri Hemta Ram (ML No. 29/2020), M/s Shri Babu Lal Meena S/o Shri Ghisaram Meena (ML No. 39/2021) located near village - Nayabas, Tehsil - Ramgarh, District – Alwar was carried out by the mining department on 07.08.2024 and during inspection, deephole blasting and operation of heavy earth moving machine was carried in allotted area in safe manner.

Earlier Inspections/monitoring carried out by the Rajasthan State Pollution Control Board:

As per records available with Rajasthan State Pollution Control Board, consent to operate has been issued to the stone crusher after physical verification of pollution control measures on 12.10.2023, Copy of inspection report dated 12.10.2023 enclosed as **Annexure- 21**. Fugitive Emission Monitoring of M/s Jhirkeshwar Mahadev Pvt Ltd (Stone Crusher) was carried out by the State Board on 04.01.2024 and the parameters were found to be within the prescribed limits of the Environment (Protection) Act, 1986, Copy of monitoring report dated 08.01.2024 enclosed as **Annexure- 22**. Further survey of the stone crusher was also conducted on 16.01.2024 and pollution control measures were found adequate during the survey, Copy of survey report dated 16.01.2024 enclosed as **Annexure- 23**.

ANNEXURES

- i. District Collector, Alwar letter dated 16.07.2024 (Annexure- 1).
- ii. Member Secretary, Rajasthan State Pollution Control Board, Jaipur letter dated 20.05.2024 (Annexure- 2).
- iii. Copy of E-mail to Applicant dated 04.08.2024 (Annexure- 3).
- iv. Attendance sheet of joint committee visit on 05.08.2024 (Annexure- 4).
- v. Factual report of Tehsildar, Ramgarh vide letter dated 10.07.2024 (Annexure- 5).
- vi. Copy of Consent to operate of M/s Jhirkeshwar Mahadev Pvt Ltd (Stone Crusher) dated 14.10.2023 (Annexure- 6).
- vii. Photographs with GPS Co-ordinates of Stone Crusher captured during joint committee visit (Annexure- 7).
- viii. Copy of consent to operate of M/s Jhirkeshwar Mahadev Pvt Ltd (Mines) dated 01.11.2021(Annexure- 8).

- ix. Copy of Environmental Clearance issued vide State Level Environment Impact Assessment Authority, Rajasthan letter dated 12.08.2021 (Annexure-9).
- x. Photographs with GPS Co-ordinates of mining lease area of M/s Jhirkeshwar Mahadev Pvt. Ltd captured during joint committee visit (Annexure- 10).
- xi. Copy of consent to operate of M/s Shri Aasu Ram (Mines) dated 01.11.2021 (Annexure-11).
- xii. Copy of Environmental Clearance issued vide State Level Environment Impact Assessment Authority, Rajasthan letter dated 26.08.2021 (Annexure-12).
- xiii. Photographs with GPS Co-ordinates of mining lease area of M/s Shri Aasu Ram captured during joint committee visit (Annexure- 13).
- xiv. Copy of consent to operate of M/s Shri Babulal Meena (Mines) dated 20.02.2023 (Annexure- 14).
- xv. Copy of Environmental Clearance issued vide State Level Environment Impact Assessment Authority, Rajasthan letter dated 20.12.2022 (Annexure-15).
- xvi. Photographs with GPS Co-ordinates of mining lease area of M/s Shri Babulal Meena captured during joint committee visit (Annexure- 16).
- xvii. Rajasthan State Pollution Control Board Alwar analysis report no. 3963 dated 07.08.2024 (Annexure- 17).
- xviii. Rajasthan State Pollution Control Board Alwar analysis report no. 3964 dated 07.08.2024 (Annexure- 18).
- xix. Photograph of surrounding fields with GPS Co-ordinates, captured during joint committee visit (Annexure- 19).
- xx. Mining Engineer and Geology Department, Alwar letter dated 08.08.2024, (Annexure – 20).
- xxi. Rajasthan State Pollution Control Board Alwar Inspection report of stone crusher dated 12.10.2023 (Annexure- 21).
- xxii. Rajasthan State Pollution Control Board Alwar analysis report no. 2992 dated 08.01.2024 (Annexure-22).
- xxiii. Rajasthan State Pollution Control Board Jaipur survey report dated 16.01.2024 (Annexure- 23).
- xxiv. Letter of Government Senior Secondary School Sainthli and Sainthli ka Bas dated 12.10.2023 (Annexure-24)
- xxv. Receipts of Forest Department, Rajasthan (Annexure-25)


(Deependra Jharwal)
Regional Officer,
RSPCB, Alwar


(Neetu Karol)
Sub Divisional Officer,
Ramgarh, District: Alwar


(Veerendra Kumar Verma)
Additional District Collector - I
Alwar

(राजस्थान सरकार)

कार्यालय जिला कलक्टर, अलवर जिला अलवर (राज0)

क्रमांक-प012-3() (विविध/NGT O.A NO.116/2024 /राजस्व/2024/1770 दिनांक -16/07/2024

क्षेत्रीय अधिकारी,

राज0 राज्य प्रदूषण नियंत्रण मण्डल,

अलवर

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण, मध्य जोन बैंच, भोपाल के ऑरिजनल एप्लीकेशन संख्या 116/2024(CZ) गिराज प्रसाद बनाम राजस्थान राज्य व अन्य में पारित आदेश दिनांक 14.05.2024।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित प्राधिकरण, मध्य जोन बैंच, भोपाल के ऑरिजनल एप्लीकेशन संख्या 116/2024(CZ) गिराज प्रसाद बनाम राजस्थान राज्य व अन्य में पारित आदेश दिनांक 14.05.2024 से निम्नानुसार संयुक्त समिति का गठन किया गया है:-

- 1- One representative from the District Collector, Alwar (Rajasthan).
- 2- One representative from the Rajasthan Pradesh Pollution Control Board, (Rajasthan)
- 3- One representative from the Public Land Protection Cell, Rajasthan (Respondent No. 7) through Collector Alwar (Rajasthan)

अतः माननीय राष्ट्रीय हरित प्राधिकरण, मध्य जोन बैंच, भोपाल के संलग्न आदेश की पालना में आवश्यक कार्यवाही हेतु अधोहस्ताक्षरकर्ता के प्रतिनिधि के रूप में उपखण्ड अधिकारी, रामगढ़ एवं पी०एल०पी०सी० के प्रतिनिधि के रूप में अति० जिला कलक्टर -प्रथम एवं प्रभारी अधिकारी, राजस्व अनुभाग कार्यालय हाजा को मनोनीत किया जाता है।

(आशीष गुप्ता)

जिला कलक्टर, अलवर

दिनांक -16/07/2024

क्रमांक-प012-3() (विविध/NGT O.A NO.116/2024 /राजस्व/2024 /1771

प्रतिनिधि:-सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. अति० जिला कलक्टर, प्रथम एवं प्रभारी अधिकारी, राजस्व अनुभाग कार्यालय हाजा।
2. प्रभारी अधिकारी, सतर्कता प्रकोष्ठ कार्यालय हाजा स्टार मार्क प्रकरण संख्या -2516 के क्रम में।
3. उपखण्ड अधिकारी, रामगढ़ जिला अलवर।
4. परि० निजी सचिव, जिला कलक्टर, अलवर।

जिला कलक्टर, अलवर

1067
29/07/24

* Urgent
JEE (P)
26/7/24

Annexure-2



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (602) RPCB/Legal/NGT/2024/ 472

Date: 20-05-2024

Regional Officer,
Rajasthan State Pollution Control Board,
Alwar

Subject - Hon'ble National Green Tribunal, Bhopal order dated 14.05.2024 in Original Application No. 116/2024 (CZ), Giriraj Prasad V/s State of Rajasthan & Ors

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 14.05.2024 and directed inter-alia as follow:-

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-

- (i) One representative from the District Collector, Alwar (Rajasthan)
- (ii) One Representative from the Rajasthan Pradesh Pollution Control Board, (Rajasthan)
- (iii) One representative from the Public Land Protection Cell, Rajasthan (Respondent No. 7) through Collector Alwar Rajasthan)

6. The Committee is directed to visit the site, examine it and submit the factual and action taken report within four weeks.. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 14.05.2024. Copy of Hon'ble NGT order dated 14.05.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action -

1. District Collector, Alwar , Rajasthan

Member Secretary

SUG
07/06/24

To file with info to JEE (P).
13/06/24
AEE
06/06/24

RajKaj Ref
7327699



Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.05.20 15:24:21 IST
Reason: Approved

Annexure-3



RO RSPCB Alwar <ro.alwar@gmail.com>

Regarding NGT O.A. no. 116/2024

1 message

RO RSPCB Alwar <ro.alwar@gmail.com>

Sun, Aug 4, 2024 at 4:50 PM

To: "wildkachhawa@yahoo.co.in" <wildkachhawa@yahoo.co.in>

Sir,
PFA

Regional Office,
Rajasthan State Pollution Control Board, Alwar

 **NGT OA 116-2024 FINAL (1).pdf**
524K



RPCB/RO/ALW/Gen-396/1850-1855

Date- 01/08/2024

Registered/E-mail

**Hon'ble NGT Matter
Most Urgent**

1. Additional District Collector-First, Alwar
2. Sub Divisional Officer, Ramgarh, District: Alwar

Subject: Regarding Hon'ble National Green Tribunal (NGT), Central Zone Bench, Bhopal order dated 14.05.2024 in the matter of Girraj Prasad Vs State of Rajasthan & Ors Original Application No. 116/2024 (CZ).

Reference: -

1. Hon'ble NGT order dated 14.05.2024 in the matter of Girraj Prasad Vs State of Rajasthan & Ors Original Application No. 116/2024 (CZ), (Copy enclosed).
2. Member Secretary, Rajasthan State Pollution Control Board, Jaipur letter no. 472 dated 20.05.2024 (Copy enclosed).
3. This office letter no. F.No. RPCB/RO/Alwar/G-396/790-791 dated 11.06.2024 (Copy enclosed).
4. District Collector, Alwar letter no. 1770 dated 16.07.2024 (Copy enclosed).

Sir/Ma'am,

With reference to the Hon'ble NGT, Central Zone Bench, Bhopal order dated 14.05.2024 in the matter of Girraj Prasad Vs State of Rajasthan & Ors Original Application No. 116/2024 (CZ) and above referred letters following date and time has been decided for the first Joint Committee meeting/ site visit in order to formulate further course of action so that compliance of Hon'ble NGT order may be done in time bound manner:

Date and Time – 5th August, 2024 at 11:30 AM

Place – Office of Additional District Collector-First, Mini Secretariat, Alwar

Therefore, in view of above, it is requested to ensure your presence on the aforesaid date and time. The next date of hearing of the matter is on **12th August, 2024**.

Yours Sincerely,

Encl: As above.

(Deependra Jharwal)
Regional Officer

Copy to following for information:

1. Member Secretary, Head Office, Rajasthan State Pollution Control Board, Jaipur
2. Group Incharge (Legal), Head Office, Rajasthan State Pollution Control Board, Jaipur
3. Mining Engineer, Alwar with advise to remain present during Committee meeting/ site visit as matter is also related with illegal mining.
4. Mr Girraj Prasad S/o Shri Raghunath Meena R/o Anir Ka Baas, Poonkhar, Bansu Alwar (Email- wildkachhawa@yahoo.com, Mobile no- 9009741809)



Signature valid

Digitally signed by Deependra Jharwal
Designation : Senior Environmental
Engineer
Date: 2024.08.01 10:46:52 IST
Reason: Approved

Attendance sheet

of Joint Committee meeting/ visit in matter of

Original Application No. 116/2024 (CZ), Girraj Prasad Vs State of Rajasthan & Ors.

Place: Office of Additional District Collector-First, Mini Secretariat, Alwar

Date: 05/08/2024

Sr No.	Name of officials/ person	Designation and Name of Department	Contact no.	Email Id	Signature
1	Kurendra kumar	AAO	9460261585		
2	NEETU KAROL	SDM RAMGARH	9462567698		
3	Umesh Sharma	Jr Ramgarh	7728836531		
4	Rakesh Kumar	Patwari, Nyabass	9694909811		
5	Rameshwar Dagar	DCR MIRAJAPUR	9413992194		
6	विकेश मीठा	डिप्टी मीठा नाथ कास	7238895051		
7	अनाम सिंह	ग्रामीण संयोजक	6378745532		
	उपरीवाल	ग्रामीण नाथ कास	8742081362		
9	चंडिका मीठा	नाथ कास	9571539231		
10	दीपक शर्मा	RO RSPB ALWAR	946172878		
11	Rohit Meena	SSO, RPCR, Alwar	9509799803		
12	Pavan Kar Meena	JEE, RSPB Alwar	9660815299		
13	Ashvini Beniwal	JSO, AO, RSPB ALWAR	9694909139		



Latitude: 27.530811
Longitude: 76.837162
Altitude: 201.5±17 m
Accuracy: 3.8 m
Time: 05-08-2024 16:06
Note: mining

Powered by NoteCam

कार्यालय तहसीलदार रामगढ जिला-अलवर

क्रमांक/राजस्व/2024/1180

दिनांक: 10/7/24

श्रीमान् उपखण्ड अधिकारी महोदय,
रामगढ (अलवर)

विषय :- The National Green Tribunal Centralzone bench, Bhopal के आदेश दिनांक 14.05.2024 की पालना में प्रकरण की जांच कर तथ्यात्मक रिपोर्ट भिजवाने बाबत

प्रसंग :- आपका पत्रांक/कोर्ट/2024/400 दिनांक 05.06.2024

महोदय,

उपरोक्त विषयान्तर्गत एवं प्रासंगिक पत्र के संदर्भ में निवेदन है कि The National Green Tribunal Centralzone bench, Bhopal Original Application No. 116/2024 (CZ) Girraj Prasad V/S State of Rajasthan & Ors. के आदेश दिनांक 14.05.2024 की पालना में तथ्यात्मक रिपोर्ट भिजवाने हेतु निर्देशित किया गया था। मुताबिक भू.अ.नि. वृत्त निलकपुर व पटवारी हल्का सैथली से प्राप्त यांचित रिपोर्ट निम्नानुसार प्रेषित है:-

1. ग्राम नयाबास के सम्वत 2058 के मिलान क्षेत्रफल अनुसार प्रविष्टि निम्न है
हाल खसरा नम्बर 971 रकबा 6.32हैक्ट.
गत खसरा नम्बर 515 रकबा 25 बीघा
2. ग्राम-सैथली (हाल ग्राम-नयाबास) की मिसल बन्दोबस्त (सेटलमेन्ट खतौनी) सम्वत 2014 में खसरा नम्बर 515 रकबा 25 बीघा गै0मु0पहाड सिवायचक बिला लगानी दर्ज रिकॉर्ड है।
3. ग्राम सैथली (हाल ग्राम-नयाबास) के नामा.संख्या 306 खातेदारी दिनांक 17/06/1969 खातेदारी डिक्री श्रीमान् एसडीओ सा. अलवर द्वारा खसरा नं. 515 रकबा 25 बीघा हरिकृष्ण व घमण्डी पुत्र रामधन गुर्जर, गंगाधर पि0 मोती, मांग्या, गंगासहाय पि. अर्जुन, बालू पुत्र चन्दर, सम्पत पुत्र ख्याली कौम मीणा समान भाग खातेदार स्वीकार हुआ। नामा.संख्या 306 की प्रति वास्ते अवलोकनार्थ संलग्न है जमाबन्दी संवत 2029 में भी इन्ही खातेदारों के नाम दर्ज हैं परन्तु भूमि किस्म-बारानी अब्बल अज पहाड दर्ज रिकॉर्ड है। जमाबन्दी संवत 2029 की प्रति वास्ते अवलोकनार्थ संलग्न है।
4. ग्राम नयाबास की मिसल बन्दोबस्त (सेटलमेन्ट खतौनी) सम्वत 2058 अनुसार खसरा नम्बर 971 (पहाड) रकबा 6.32हैक्ट. किस्म बारानी-1 किशनप्रसाद, दयाराम, उमराव, विजयराम पि. मांग्या व मु0 हरकेशी बेवा मांग्याराम खातेदार राहिन एसबीआई रामगढ मूर्त0वि0 का हि 1/6 कैलाश पुत्र गंगासहाय हि 1/6 बालू पुत्र चन्दर हि0 1/6 संपत पुत्र ख्याली मीणा हरिकृष्ण पि. रामधन गुर्जर, श्रीराम रामस्वरूप पि. घमंडी व मु0 घापो बेवा घमंडी गुर्जर हि.ब. रामकंवार, गोपाल, मांगी, सुखराम पि. गंगाधर 28/30 हि.ब. लीलाराम पुत्र गोपाल मीणा 1/5 हि. सा. देह खातेदार दर्ज हि 1/6 दर्ज रिकॉर्ड है। जिसकी प्रति वास्ते अवलोकनार्थ संलग्न है।
5. माननीय न्यायालय उपखण्ड अधिकारी रामगढ के द्वारा जारी डिक्री निर्णय दिनांक 25.02.2020 अनुसार ग्राम-नयाबास के नामा0संख्या 714 दिनांक 01.06.2020 को स्वीकृत हुआ, जिसमें विभाजन द्वारा ख0नं0 1551/971 पहाड रकबा 2.11हैक्ट. 1552/971 पहाड 0.24हैक्ट., 1553/971 पहाड 1.06हैक्ट., 1554/971 पहाड 1.05हैक्ट., 1555/971 पहाड 0.20हैक्ट., 1556/971 पहाड 1.05हैक्ट., 1557/971 पहाड 0.21हैक्ट., 1558/971 पहाड 0.10हैक्ट., 1559/971 पहाड 0.10हैक्ट., 1560/971 पहाड 0.10हैक्ट., 1561/971 पहाड 0.10हैक्ट., बनाए गए।
6. वर्तमान जमाबन्दी सम्वत 2075-78 के अनुसार खसरा नम्बर 1551/971 पहाड रकबा 2.11हैक्ट. बारानी-1 झिरकेश्वर महादेव प्राईवेट लिमिटेड जरिये अधिकृत प्रतिनिधि मयूर कंसल पुत्र रामायतार हि. पूर्ण सा. देहली अलवर रोड फिरोजपुर झिरका जिला मेवात हरियाणा खातेदार दर्ज है इसमें माइनिंग लीज स्वीकृत है मौके पर वर्तमान में लीज चालू है। जमाबन्दी की प्रति वास्ते अवलोकनार्थ संलग्न है।

7. ग्राम नयाबास की वर्तमान जमाबन्दी सम्मत 2075-78 के अनुसार खसरा नं. 1554/971 पहाड रकबा 1.05 हैक्ट. बाराणी-1 बाबूलाल मीणा पुत्र धीसाराम मीणा हिस्सा पूर्ण जाति मीणा सा. पावटा का बास बरखेडा तहसील-मालाखेडा खातेदार दर्ज है इसमें माइनिंग लीज स्वीकृत है। मीके पर वर्तमान में लीज चालू है, जमाबन्दी वास्ते अवलोकनार्थ संलग्न है।
8. ग्राम-नयाबास की वर्तमान जमाबन्दी सम्मत 2075-78 के अनुसार खसरा नम्बर 1556/971 पहाड रकबा 1.05 हैक्ट. बाराणी-1 आसुराम पुत्र हीमताराम जाति-भील सा. भिण्डावास लूनावास जालीर खातेदार दर्ज है, इसमें माइनिंग लीज स्वीकृत है। मीके पर लीज वर्तमान में चालू है जमाबन्दी वास्ते अवलोकनार्थ संलग्न है।
9. ग्राम नयाबास की मूल आबादी का बाहरी बिन्दु ख.नं. 643, 576, 592 तिमेडे से खसरा नम्बर 1551/971 के नजदीकी बिन्दु से स्केल से नक्शे पर हवाई दूरी लगभग 1280 मीटर (बारह सौ अस्सी मीटर) है व आबादी के इसी बिन्दु से ख.नं. 1554/971 के नजदीकी बिन्दु से स्केल से नक्शे पर हवाई दूरी लगभग 1260 मीटर (बारह सौ साठ मीटर) है तथा इसी बिन्दु से ख.नं. 1556/971 का नजदीकी बिन्दु से स्केल से नक्शे पर हवाई दूरी लगभग 1250 मीटर (बारह सौ पचास मीटर) है। ग्राम नयाबास की ढाणी/मजरा (नरवाला का बास) के बाहरी बिन्दु से ख.नं. 1551/971 के नजदीकी बिन्दु की स्केल से नक्शे पर हवाई दूरी लगभग 1230 मीटर (बारह सौ तीस मीटर) है। इसी बिन्दु से खसरा नम्बर 1554/971 के नजदीकी बिन्दु की स्केल से नक्शे पर हवाई दूरी लगभग 1200 मीटर (बारह सौ मीटर) है तथा इसी बिन्दु से खसरा नं. 1556/971 के नजदीकी बिन्दु का स्केल से नक्शे पर हवाई दूरी लगभग 1170 मीटर (ग्यारह सौ सत्तर मीटर) है।
10. ग्राम-सैथली की आबादी के खसरा नम्बर 320 के बाहरी बिन्दु खसरा नम्बर 320, 264, 88 के तिमेडे से ग्राम-नयाबास ख.नं. 1551/971 का नजदीकी बिन्दु कि राजस्व नक्शे पर स्केल रखने पर हवाई दूरी लगभग 850 मीटर (आठ सौ पचास मीटर) है तथा इसी बिन्दु से ग्राम नयाबास के ख.नं. 1554/971 की राजस्व नक्शे पर स्केल रखने पर हवाई दूरी लगभग 856 मीटर (आठ सौ छप्पन मीटर) है। इसी बिन्दु से ग्राम नयाबास के खसरा नम्बर 1556/971 की राजस्व नक्शे पर स्केल रखने पर हवाई दूरी लगभग 860 मीटर (आठ सौ साठ मीटर) है।
11. ग्राम-सैथली में स्थित राजकीय उच्च माध्यमिक विद्यालय से ग्राम नयाबास के खसरा नम्बर 1551/971 की राजस्व नक्शे पर स्केल रखने पर हवाई दूरी लगभग 910 मीटर (नौ सौ दस मीटर) है व स्कूल के इसी बिन्दु से ग्राम-नयाबास के खसरा नम्बर 1554/971 की राजस्व नक्शे पर स्केल रखने पर हवाई दूरी लगभग 900 मीटर (नौ सौ मीटर) है व स्कूल के इसी बिन्दु से ग्राम-नयाबास के खसरा नम्बर 1556/971 की राजस्व नक्शे पर स्केल रखने पर हवाई दूरी लगभग 880 मीटर (आठ सौ अस्सी मीटर) है।
12. ग्राम-नयाबास की वर्तमान जमाबन्दी सम्मत 2075-78 के अनुसार खाता संख्या 178 खसरा नम्बर 165 किरम घाही 3 रकबा 0.22 हैक्ट. भजन पुत्र गूंगा हिस्सा पूर्ण जाति मीणा सा. देह खातेदार दर्ज रिकॉर्ड है जिसकी जमाबन्दी अवलोकनार्थ संलग्न है। यह खसरा नम्बर वर्तमान में कृषि/काश्त के उपयोग में आता है।
13. वर्तमान में ग्राम-नयाबास के मूल खसरा नम्बर 971 में तीन लीज स्वीकृत है तीनों लीज वर्तमान में मीके पर चालू है व एक क़ैशर भी खनन पट्टा क्षेत्र में संचालित है।

संलग्न:- उपरोक्तानुसार

1. मिलान क्षेत्रफल संवत् 2058
2. संवत् 2014 की मिसल बन्दोबरत
3. नामा.सं. 308 दिनांक 17.08.89
4. जमाबन्दी सम्मत 2029 की प्रति
5. संवत् 2058 की मिसल बन्दोबरत
6. खसरा नं. 1551/971 की जमाबन्दी (हाल)
7. खसरा नं. 1554/971 की जमाबन्दी (हाल)
8. खसरा नं. 1556/971 की जमाबन्दी (हाल)
9. खसरा नं. 165 की जमाबन्दी (हाल)

तहसीलदार,
रामगढ़

राजस्थान सरकार
 सू-प्रबन्ध विभाग
 विभागीय निर्देशन के अनुसार
 गणेश मिलाल क्षेत्रफल
 तहसील रामगढ़
 जयपुर संवत् 2058

बंका
 विभाग
 के अनुसार
 क्षेत्रफल
 जयपुर

क्र.सं नयाकास

क्र.सं	नयाकास	क्षेत्रफल	सं. नं.	क्षेत्रफल	क्र.सं	क्षेत्रफल	सं. नं.	क्षेत्रफल	क्र.सं
561	0 10	461 मि.	शा.नं. 561	565	0 21	420 मि.	शा.नं. 565	581	
562	0 20	461 मि.	शा.नं. 561	566	0 02	421 मि.	शा.नं. 566	582	
563	0 36	462 मि.	शा.नं. 2111/2	567	0 18	421 मि.	शा.नं. 566	583	
564	0 17	462 मि.	शा.नं. 563	568	0 07	421 मि.	शा.नं. 566	584	
565	0 17	462 मि.	शा.नं. 563	569	0 07	421 मि.	शा.नं. 566	585	
566	0 11	464 मि.	शा.नं. 9111	570	0 26	421 मि.	शा.नं. 566	586	
567	0 11	464 मि.	शा.नं. 566	571	0 20	422 मि.	शा.नं. 566	587	
568	0 11	464 मि.	शा.नं. 566	572	0 12	422 मि.	शा.नं. 566	588	
569	0 11	464 मि.	शा.नं. 566	573	0 17	422 मि.	शा.नं. 566	589	
570	0 33	466	शा.नं. 111/3	574	0 17	422 मि.	शा.नं. 566	590	
571	0 32	472	शा.नं. 22	575	0 08	423	शा.नं. 566	591	
572	0 80	428 मि.	शा.नं. 8/2	576	0 80	428 मि.	शा.नं. 566	592	
573	0 20	428 मि.	शा.नं. 572	577	0 16	428 मि.	शा.नं. 566	593	
574	0 08	428 मि.	शा.नं. 572	578	0 16	428 मि.	शा.नं. 566	594	
575	0 21	420 मि.	शा.नं. 711/3	579	1 16	425, 426, 428, 429	शा.नं. 566	595	

75 2.25
 मिलान किया गया
 मूला सुरंग

ऑफिस कानूनगा
 तहसील रामगढ़ (जयपुर)

8.23 गेटो प्रांत.
 तहसीलदार (मंजुषा)
 रामगढ़ (जयपुर)

नू-प्रबन्ध

राजस्थान नू-राजस्व अधिनियम, 1956 की

(संज्ञा)

संख्या नयाबाह तहसील रामगढ़

जमा संख्या	पचा संख्या	स.मि.धारी/सरकार	नाम खातेदार, गैर खातेदार, सुदस्ताद या कृषक या पिशा का नाम, जाति व निवास-स्थान तथा कृषक की धेरा	खातेदारी अधिकार प्राप्त करने के लिए यदि कोई राशि जमा कराई गई हो अथवा अन्य	खातेदारी पत्रों और बाहर आदि कीई हो तो तथ्या दिनांक एवं कुनामा विवरण
			4	5	6
78 मजकूर	75	श्री सरकार	किशोर धोलिया पि. मोहन डू टि. स. मा. मीणा सा. देट खातेदार		
72	783		किशन उग्रद दपाराम उमराव विजयशाम पि. मांग्या व सु. हरकेरी बेबा मांग्याराम खातेदार सीहन S. B. शारवा रामगढ़ मुर्त. वि. क. टि. केलाश कुन गंगा- सदाप डू बालू कुन चन्दर डू सम्पत कुन रत्नपाली मीणा हरिकृष्ण पि. रामधन गुजर श्रीराम रामस्वरूप पि. धमण्डी व सु. धामो बेबा धमण्डी गुजर टि. व. रामकंवार गोपाल मांगी सुखराम पि. गंगाधर 20 टि. व. वीलाराम कुन गोपाल मीणा डू टि. सा. देट खातेदार दर टि. डू		योग खाता
76	76		किशनलाल कुन गोपी मीणा सा. देट खातेदार		

राजस्थान
सरकार

गण्डी (खेवट/खतोनी) (प्रतिलिपि)

संख्या: 1551/971
पहाड़

अंतिम चौसला अधर सवत 2075 2078

भूमि धारक का नाम - राज सरकार

जमाबंदी 2075 (वर्ष 2018) से सवत

क्षेत्रफल की इकाई - हैक्टेयर

खाता संख्या नया - 104

खाता संख्या पुराना - 91

काश्तकार का नाम :-

1. झिर्केशवर महादेव प्राइवेट लिमिटेड जरये अधिकृत प्रतिनिधि मयूर कंसल पुत्र रामावतार हिस्सा- पूर्ण सा देहली अलवर रोड फिरोजपुर झिरका जिला मेवात हरियाणा खातेदार.

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा संदत लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1551/971 पहाड़	2 1100 बरानी 1	2 1100 14 77		स्वीकृत नामान्तरकरण 4 17/07/2019 शुद्धिपत्र स्वीकृत नामान्तरकरण 660 16/09/2019 बेचान स्वीकृत नामान्तरकरण 701 07/10/2019 बेचान स्वीकृत नामान्तरकरण 714 01/06/2020 न्याया आदेश स्वीकृत नामान्तरकरण 722 08/09/2020 बेचान स्वीकृत नामान्तरकरण 725 06/10/2020 बेचान	
कुल खसरे -1	2.1100		14.7700		

आवेदक की सूचना :-

आवेदक का नाम - SS

प्रतिलिपि सं. - 151458

दिनांक व समय -15/Jun/2024 07:37:00 PM

पता - DD

आईपी - 10.70.244.252

नकल जारी करने का स्थान - रामगढ़

यू.एस.एन - 52441348010472511

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=52441348010472511>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता -

GHAMANDI.RAM@RAJASTHAN.GOV.IN

हस्ताक्षर दिनांक व समय - 02/Oct/2021 07:09:00 PM

पद - तहसीलदार



गन्दी (खेवट/खतोनी) (प्रतिलिपि)

पञ्जाब प्रान्त
सूचना विभाग

अंतिम वार्षिक अधिसूचना - 2015-2018

भूमि धरक का नाम - राज सरकार

कानून नं० 2015 अक्टूबर 2018 से संचालित

क्षेत्रफल की इकाई - हेक्टेयर

खत संख्या नया - 334

खत संख्या पुराना - 104

काश्तकार का नाम :-

1. बाबूलाल मीणा पुत्र धीसाराम मीणा हिस्सा- पूर्ण जाति- मीणा सा पवटा का बस बरखेरा तहसील नाताखेड खेतदार

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1554/971 पहाड़	1.0500 बारानी 1	1.0500	7.35	स्वीकृत नामान्तरकरण : 726/06/2021 बुद्धिपत्र स्वीकृत नामान्तरकरण : 714 01/06/2020 नया आदेश स्वीकृत नामान्तरकरण : 742 31/12/2020 रहनमुक्त स्वीकृत नामान्तरकरण : 743 04/02/2021 बेचान स्वीकृत नामान्तरकरण : 752 26/02/2021 रहनमुक्त स्वीकृत नामान्तरकरण : 757 18/04/2021 बेचान	
कुल खसरे -1	1.0500		7.3500		

आवेदक की सूचना :-

आवेदक का नाम - SS

प्रतिलिपि सं. - 151459

दिनांक व समय - 15/Jun/2024 07:38:00 PM

पता - DD

आई.पी. - 10.70.244.252

नकल जारी करने का स्थान - रामगढ़

यू.एस.एन - 524413480334717

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=524413480334717>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता -

GHAMANDI.FAM@RAJASTHAN.GOV.IN

हस्ताक्षर दिनांक व समय - 26/Jun/2021 08:41:00 AM

पद - तहसीलदार



NIG

जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

संख्या: 10/2020/04/15/00 PM

जिला: राजस्थान सरकार - 302001
 जिला: राजस्थान सरकार - राज सरकार
 जिला: राजस्थान सरकार - राज सरकार
 जिला: राजस्थान सरकार - राज सरकार
 जिला: राजस्थान सरकार - राज सरकार

जमाबंदी 2015 (वर्ष 2018) से स्वामी

सूचनाएं:

1. जमाबंदी सूची में सूचीबद्ध जमीन के स्वामी को जमाबंदी सूची में सूचीबद्ध जमीन के स्वामी के रूप में सूचीबद्ध करने के लिए सूचना दी जाती है।

क्र.सं.	खेवट/खतोनी का नाम	जमीन का क्षेत्रफल (वर्ग मीटर)	जमाबंदी संख्या	जमाबंदी तिथि	जमाबंदी का प्रकार	टिप्पणी
1	खेवट/खतोनी का नाम	7.35	7.35	01/06/2020	खेवट/खतोनी	जमाबंदी संख्या व दिनांक
कुल क्षेत्रफल -	7.3500	7.3500				

सूचनाएं:

जमाबंदी सूची में सूचीबद्ध जमीन के स्वामी को जमाबंदी सूची में सूचीबद्ध करने के लिए सूचना दी जाती है।
 जमाबंदी सूची में सूचीबद्ध जमीन के स्वामी को जमाबंदी सूची में सूचीबद्ध करने के लिए सूचना दी जाती है।
 जमाबंदी सूची में सूचीबद्ध जमीन के स्वामी को जमाबंदी सूची में सूचीबद्ध करने के लिए सूचना दी जाती है।
 जमाबंदी सूची में सूचीबद्ध जमीन के स्वामी को जमाबंदी सूची में सूचीबद्ध करने के लिए सूचना दी जाती है।

सूचना संख्या - 10/2020/04/15/00 PM

<http://ajankhata.rajasthan.gov.in/cr.aspx>
 User - 10/2020/04/15/00 PM

सूचनाएं:

सूचनाकर्ता - RIKHA GURJAR
 पता - राजस्थान सरकार
 सूचना दिनांक व समय - 18/06/2020 04:15:00 PM



NIG

जमाबन्दी (खेत/खतोनी) (प्रतिलिपि)

पृष्ठ संख्या: 1/1

वर्ष: 2075 - 2078

जमाबंदी 2075 (वर्ष 2018) से स्थयी

भूमि धारक का नाम: राज सरकार

क्षेत्रफल की इकाई: हेक्टेयर

खोता संख्या नया: 178

खोता संख्या पुराना: 44

हस्ताक्षर
फोलकपुर
रामगढ़
अल्वर
कार्यकारी का नाम :-

1. भूखण्ड पुनर्गठन हिस्सा: पूर्ण जाति- मीणा सा. वैह खातेदार.

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संवत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
142	0.2900	चाही 3	0.2900 3.48		133,168	
1536/149	0.2000	चाही 3	0.2000 2.40		133,168	
165	0.2200	चाही 3	0.2200 2.64		211	
219	0.3100	चाही 2	0.3100 5.27		215	
221	0.4500	चाही 2	0.4500 7.65		215	
कुल खसरे -5	1.4700		21.4400			

आवेदक की सूचना :-

आवेदक का नाम - SS

प्रतिलिपि सं - 151461

दिनांक व समय - 15/Jun/2024 07:40:00 PM

पता - DD

आई पी. - 10.70.244.252

नकल जारी करने का स्थान - रामगढ़



Annexure-6



Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Ramgarh)/6745(1)/2021-2022/1342-1343

Order No : 2023-2024/Alwar/12309

Date: Oct 14 2023 2:31PM

Unit Id : 115195

M/s Jhirkeshwar Mahadev Pvt. Ltd.

32, Vijay Mangal, Delhi Alwar Road, Firojpur Jhirka, Nooh
Mewat (Haryana), Firojpur Jhirka Tehsil: Firojpur Jhirka
District: Nooh Mewat (Haryana)

Sub: Consent to Operate under Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/09/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Stone Crusher plant situated at ML No 31/2020, Khasra No 1551/971, Near Village- Nayabas, Nayabas Tehsil: Ramgarh District: Alwar, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 28/09/2023 to 31/08/2033 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
STONE GRIT & DUST	Product	750,000.00 TON/ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by Deependra
Jharwal
Date: 2023.10.14 14:31:08 IST
Reason: Self Attested
Location:





Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Ramgarh)/6745(1)/2021-2022/1342-1343

Order No : 2023-2024/Alwar/12309

Date: Oct 14 2023 2:31PM

Unit Id : 115195

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.360	NIL	0.360 Septic Tank and Soakpit

- 5 That the project proponent shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.
- 6 That this Consent to Operate is being issued for establishing of stone crusher plant having crushing capacity of 7,50,000 Ton per annum at the premises situated at ML No. 31/2020, Khasra No. 1551/971, at/near Village :- Nayabas, Tehsil:- Ramgarh, Distt - Alwar.
- 7 That the pollution control measures should be installed as per details contained in guidelines for Abatement of pollution in stone crusher industry issued by the Board vide letter no. SCMG (Gen-3)/RPCB/307 dated 05/06/2018. The guidelines are available on website of the Board (www.rpcb.nic.in).
- 8 That proponent shall employ the best available technology and physical infrastructure capable of controlling the air pollution during crushing operation.
- 9 That the total capital cost of the project shall not exceed to Rs. 144.72037 Lacs which includes the capital investment of land, building & plant & machinery.
- 10 That the adequate pollution control measure shall be provide at primary, secondary and tertiary crushing units, vibratory screens, grizzlies, belt conveyors, storage pile & bins, transfer points and during transportation so as to ensure the compliance of the standards prescribed under Environment (Protection) Rules'1986.
- 11 That the raw material should be obtained from legal sources only and get it verified by concerned competent department. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.
- 12 That the water storage facility shall be provided at the stone crusher site and its capacity shall not be less than 3000 liters.
- 13 That the water used for spraying/sprinkling/ irrigation of vegetation planted as green belt should preferably be treated waste water.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.14 14:31:08 IST
Reason: SelfAttested
Location:





Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Ramgarh)/6745(1)/2021-2022/1342-1343

Order No : 2023-2024/Alwar/12309

Date: Oct 14 2023 2:31PM

Unit Id : 115195

- 14 That the control emissions of fugitive nature from premises of stone crusher unit, water sprinkler system shall be installed at all strategic locations with plant and machinery i.e. into feed hopper, at inlet and outlet of primary and secondary crusher, at outlet of vibrating screen with all material conveyors and drop point of dust conveyers etc.
- 15 That a sign board showing the name address and capacity of crusher shall be maintained at the entrance of the premises.
- 16 That the premises of the stone crushing industry shall be clearly demarcated by fencing/wall.
- 17 That the premises of the stone crushing industry shall be clearly demarcated by fencing/wall.
- 18 That no ground water shall be abstracted without prior permission from CGWA.
- 19 That the total water consumption shall not exceed 4.0 KLD, including water for domestic usage.
- 20 Minimum 33 % of the area for the stone crusher industry should be covered by plantation and at least two rows of tall trees of suitable species should be planted within and along the boundary of premises to develop a green belt.
- 21 That no discharge of the trade effluent shall be made within or outside the premises the domestic effluent shall be dispose of into soak pit through septic tank.
- 22 That this consent will not be used as an evidence for ascertaining the land title and its use.
- 23 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 24 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act**.
- 25 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.14 14:31:08 IST
Reason: SelfAttested
Location:





Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Ramgarh)/6745(1)/2021-2022/1342-1343

Order No : 2023-2024/Alwar/12309

Date: Oct 14 2023 2:31PM

Unit Id : 115195

- 26 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Air Act or the Rules made thereunder.
- 27 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 28 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 29 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 30 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 31 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 32 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.14 14:31:08 IST
Reason: SelfAttested
Location:





Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Ramgarh)/6745(1)/2021-2022/1342-1343

Order No : 2023-2024/Alwar/12309

Date: Oct 14 2023 2:31PM

Unit Id : 115195

Yours sincerely,

Regional Officer[Alwar]

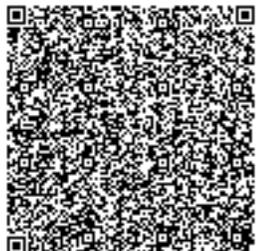
(A): Copy to:-

1 Master File.

Regional Officer[Alwar]

Signature Not Verified

Digitally signed by Deependra
Jharwal
Date: 2023.10.14 14:31:08 IST
Reason: SelfAttested
Location:







Annexure-8

Regional Office Alwar



Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996



Registered

File No F(Mines)/Alwar(Ramgarh)/119(1)/2021-2022/986-988

Order No 2021-2022/Alwar/2095

Date: 01/11/2021

Unit Id : 115,195

M/s Jhirkeshwar Mahadev Pvt. Ltd.

32, Vijay Mangal, Delhi Alwar Road, Firojpur Jhirka, Nooh Mewat (Haryana),

Firojpur Jhirka

Tehsil : Firojpur Jhirka District : Nooh Mewat (Haryana)

E-Mail : kansalavnimayur88@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral Mine** at near **Village-Nayabas, Tehsil-Ramgarh, District- Alwar (M.L.No-ML No. 31/2020 (Ref. No. 20201000029867))**.

Ref: (i) Your application dated 08/10/2021

(ii) Received on 08/10/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Jhirkeshwar Mahadev Pvt. Ltd.**, a Mine of **Minor Mineral** having **M.L.No-ML No. 31/2020 (Ref. No. 20201000029867)** in an area measuring **1.9099 Hectares** at/near **Village-Nayabas, Tehsil-Ramgarh, District-Alwar.**
- 2 That this consent is valid for a period from **08/10/2021** to **30/09/2026**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	394020.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by **Saurad Saksena**
Date: 2021.11.01 15:46:07 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/119(1)/2021-2022/986-988

Order No 2021-2022/Alwar/2095

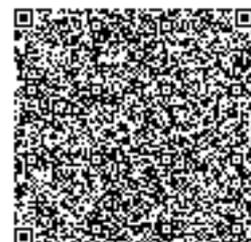
Date: 01/11/2021

Unit Id : 115,195

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wildlife (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.
- 7 That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.
- 8 That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 9 That the Mining Lease shall achieve following standards in ambient air in mine area/mining activities. i. SPM = 600 µg/M³ (To be measured between 3 to 10 meters from mining activity).
- 10 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 11 That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.
- 12 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 13 That adequate measures shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 14 That no discharge of effluent shall be made within or outside the premises.
- 15 That top soil shall be stacked separately and used for plantation & agriculture.

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:46:07 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/119(1)/2021-2022/986-988

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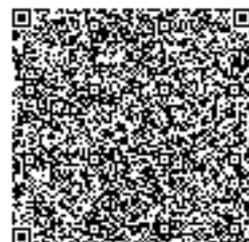
Date: 01/11/2021

Unit Id : 115,195

- 16 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(19494)2019-20 Jaipur dated 12/08/2021.
- 17 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 18 That no natural watercourse and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- 19 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 20 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 21 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.
- 22 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 23 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 24 That you shall submit application for renewal of consent at least 120 days before expiry of consent.
- 25 That you shall submit point wise compliance of the consent at least once in a year.
- 26 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:46:07 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

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File No F(Mines)/Alwar(Ramgarh)/119(1)/2021-2022/986-988

Order No 2021-2022/Alwar/2095

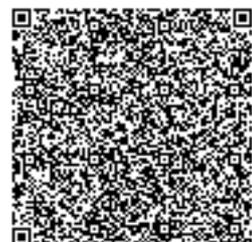
Date: 01/11/2021

Unit Id : 115,195

- 27 That you shall have to pay the due difference amount of consent fee if any is there without any delay and hesitation otherwise the Board will recover it under the provisions of L R Act.
- 28 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 29 That the ambient air monitoring shall be conducted after starting production in mine and report of monitoring to be submitted to the Board at the earliest.
- 30 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 31 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 32 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 34 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:46:07 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/119(1)/2021-2022/986-988

Order No 2021-2022/Alwar/2095

Date: 01/11/2021

Unit Id : 115,195

Encl: As Above

Yours sincerely

Regional Officer

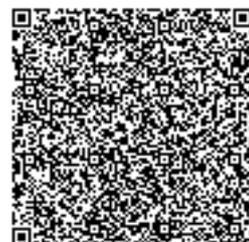
(A): **Copy To:-**

- 1 Mining Engineer, Department of Mines & Geology Department, Govt. of Rajasthan, Alwar.
- 2 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:46:07 IST
Reason: SelfAttested
Location:



Annexure-9

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2 (19494)/2019-20 Jaipur, Dated: 12 AUG 2021

M/s Jhirkeshwar Mahadev Pvt. Ltd.
Add.- 32, Vijay Mangal,
Delhi Alwar Road, Firojpur Jirkha,
Nooh Mewat (Haryana).

Sub:EC for Nayabas Masonry Stone Mining Project, Reference No.-20201000029867,
Area-1.9099 ha., Production Capacity- 3,94,020 TPA(ROM) at Khasra No.-
1551/971, N/v.- Nayabas, Tehsil- Ramgarh, District-Alwar, (Proposal No-206324).

This has reference to your application dated 1.04.2021 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15th, 16th & 17th June, 2021.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1(a) B2
2.	Location of Project	Village: Nayabas, Tehsil- Ramgarh, District- Alwar(Raj.)
3.	Project Details Ref. No. / Production capacity	Mineral- Masonry Stone Latitude : 27° 31' 47.2" to 27° 31' 52.7" Longitude : 76° 50' 08.9" to 76° 50' 16.1" Ref. No. 20201000029867 & Khasra No.- 1551/971 Area- 1.9099 Hect. Production - 394020 TPA (ROM).
4.	Project Cost:	Rs. 1.55 Cr.
5.	Water Requirement & Source	Total water requirement is about 6.7 KLD= 2.0 KLD (Drinking & Domestic Uses) + 2.0 KLD (Plantation) + 2.7 KLD (Dust Suppression). Water for Drinking, dust suppression and plantation will be collected from nearby villages.
6.	Fuel & Energy:-	Diesel will be used for transportation vehicles.



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7. Environment Management Plan		Expenditure of EMP Rs. 8,25,000		Exp. Cost in Rs. (Recurring Yearly)
S. No.	Measures	Exp. Cost in Rs. (Fixed)		
1	Pollution Control i) Road Maintainance & Dust Suppression	25,000/-	4,00,000/-	
2	Pollution Monitoring i) Air pollution ii) Water pollution	--	10,000/-	
3	Green Belt	25,000/-	3,65,000/-	
Total		50,000/-	7,75,000/-	
8.	Green Belt/ Plantation	<p>Expenditure of Green Belt Rs 3,90,000/- (Total green belt will be the 33% of the M.L area 0.63 Ha. of the area will be Planted in the Barrier zone of 7.5 meters, Backfilled area, Both side of the mine road and part of govt charagah land. at village Nayabas in khasra no. 358. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc." The lease shall comply all conditions as per on 16/1/2020.</p>		
9.	Budgetary Breakup for Labours	Expenditure of Labour Rs 1,75,000		
Sr. No.	Facility to be Provided for Laborers	Exp. Cost in Rs. (Fixed)	Exp. Cost in Rs. (Recurring Yearly)	
1.	Drinking water facility	5,000	40,000	
2.	Health Facility (First aid box, Rest shelter, Medicine & Washroom) & Insurance	5,000	40,000	
3.	Education for Labour children	5,000	40,000	
4.	Safety equipment like Ear plug, Dust mask, hand gloves, Safety Shoes etc.	5,000	35,000	
Total		20,000/-	1,55,000/-	

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for

Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.65th Meeting held on 4.8.2021 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. In case the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been notified so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.
2. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
3. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
4. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
5. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
6. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
7. The amount of CER as mentioned above shall be spent for socio economic upliftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
8. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.



- In the
Guidelines
11. Budgetary provision, as mentioned above for the laborers working in the Mine, for necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking along with safe drinking water, medical camps, and toilets for women, crèche for infants, should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
 12. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
 13. The project Proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
 14. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
 15. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
 16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
 17. Drills shall either be operated with dust extractors or equipped with water injections system.
 18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
 19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
 20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The Project Proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
 23. The PP shall carry out mining activities with open cast method.

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In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.

25. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.



3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.



- The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
 9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
 10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
 11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
 13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
 14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.



15. The ambient noise level should confirm to the standards prescribed under E (P) A Rule 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(19494)/2019-20 Jaipur, Dated:
Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitore, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

↓
M.S. SEIAA, (Rajasthan)





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996



Registered

File No F(Mines)/Alwar(Ramgarh)/120(1)/2021-2022/977-979

Order No 2021-2022/Alwar/2093

Date: 01/11/2021

Unit Id : 115,428

M/s SHRI AASU RAM

C/O Shri Karni Medical, Village - Loonawas, Loonawas

Tehsil : Bagora District : Jalore

E-Mail : asuramines@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your Minor Mineral Mine at near Village-Nayabas, Tehsil-Ramgarh, District- Alwar (M.L.No-ML No. 29/2020 (Ref No. 20201000027182)).

Ref: (i) Your application dated 25/10/2021
(ii) Received on 25/10/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. SHRI AASU RAM, a Mine of Minor Mineral having M.L.No-ML No. 29/2020 (Ref No. 20201000027182) in an area measuring 1.0000 Hectares at/near Village-Nayabas, Tehsil-Ramgarh, District-Alwar.
- 2 That this consent is valid for a period from 25/10/2021 to 30/09/2026
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	150000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Sharad Saksena
Date: 2021.11.01 12:45:11 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/120(1)/2021-2022/977-979

Order No 2021-2022/Alwar/2093

Date: 01/11/2021

Unit Id : 115,428

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wildlife (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.
- 7 That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.
- 8 That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 9 That the Mining Lease shall achieve following standards in ambient air in mine area/mining activities. i. SPM = 600 µg/M³ (To be measured between 3 to 10 meters from mining activity).
- 10 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 11 That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.
- 12 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 13 That adequate measures shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 14 That no discharge of effluent shall be made within or outside the premises.
- 15 That top soil shall be stacked separately and used for plantation & agriculture.

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:45:11 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

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- 16 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(19495)2019-20 Jaipur dated 26/08/2021.
- 17 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 18 That no natural watercourse and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- 19 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 20 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 21 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.
- 22 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 23 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 24 That you shall submit application for renewal of consent at least 120 days before expiry of consent.
- 25 That you shall submit point wise compliance of the consent at least once in a year.
- 26 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:45:11 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

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Order No 2021-2022/Alwar/2093

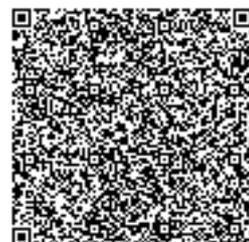
Date: 01/11/2021

Unit Id : 115,428

- 27 That you shall have to pay the due difference amount of consent fee if any is there without any delay and hesitation otherwise the Board will recover it under the provisions of L R Act.
- 28 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 29 That the ambient air monitoring shall be conducted after starting production in mine and report of monitoring to be submitted to the Board at the earliest.
- 30 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 31 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 32 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 34 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:45:11 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

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Order No 2021-2022/Alwar/2093

Date: 01/11/2021

Unit Id : 115,428

Encl: As Above

Yours sincerely

Regional Officer

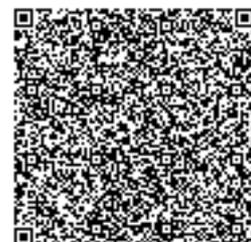
(A): **Copy To:-**

- 1 Mining Engineer, Department of Mines & Geology Department, Govt. of Rajasthan, Alwar.
- 2 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Sharad Saksena
Date: 2021.11.01 18:45:11 IST
Reason: SelfAttested
Location:



State Level Environment Impact Assessment Authority, Rajasthan
Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No FI (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2 (19495)/2019-20 Jaipur, Dated:

26 AUG 2021

Shri Aasu Ram
S/o Sh. Himata Ram,
R/o Village - Mindawas,
Tehsil - Loonabas,
District - Jalore (Raj.)

Sub:EC for Nayabas Masonry Stone Mining Project, Reference No.-20201000027182,
Area-1.0 ha., Production Capacity-1,50,000 TPA(ROM) at Khasra No.- 1556/971,
N/v.- Nayabas, Tehsil- Ramgarh, District-Alwar. (Proposal No-206233).

This has reference to your application dated 1.04.2021 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15th, 16th & 17th June, 2021.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1(a) B2		
2.	Location of Project	Village - Nayabas Tehsil - Ramgarh District - Alwar (Raj.)		
		Pillar	Latitude	Longitude
		A	27°31'46.52103"	76°50'07.59884"
		B	27°31'44.56547"	76°50'12.44615"
		C	27°31'43.42299"	76°50'12.16557"
		D	27°31'42.55458"	76°50'11.52450"
		E	27°31'44.35716"	76°50'06.84041"
		F	27°31'45.46117"	76°50'07.14570"
3.	Project Details Ref. No./Khasra No./ Production capacity	Mineral: Masonry Stone Ref. No.- 20201000027182, Khasra No.- 1556/971 Area-1.00 Hect. Production (TPA)- 150000 TPA (ROM)		

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	Project Cost:	Rs. 48 Lac.			
5.	Water Requirement & Source	Total water requirement is about 3.5 KLD = 1.2 KLD (Drinking & Domestic Uses) + 1.2 KLD (Plantation) + 1.1 KLD (Dust Suppression). Water for Drinking, dust suppression and plantation will be collected from nearby villages.			
6.	Fuel & Energy:-	Only diesel will be required to run vehicles for transportation. No electricity will be needed in the proposed project.			
7.	Environment Management Plan	Expenditure of EMP Rs 2,40,000/-			
		Sl. No.	Measures	Expenditure Cost in Rs. (Fixed)	Expenditure Cost in Rs. (Recurring)
		1	Pollution Control i) Dust Suppression, Wet Drilling & Others	84,000/-	1,15,000/-
		2	Pollution Monitoring i) Air pollution ii) Water pollution	--	10,000/-
		3	Green Belt	66,000/-	1,15,000/-
		Total		1,50,000/-	2,40,000/-
8.	Green Belt/ Plantation	Expenditure of Green Belt Rs 1,81,000/- (Total green belt will be the 33% of them Ref. area. The trees shall be planted in the Statutory Barrier, Both side of the road connected to mine site and Part of govt. charagah land at village- Nayabas in khasra no.- 35. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc." The Lessee Shall Comply all Condition as per Office Memorandum 16/01/2020.			
9.	Budgetary Breakup for Labour	Expenditure of Labour Rs 48,000/-			
		Sl. No.	Scheme	Expenditure Cost in Rs. (Fixed)	Expenditure Cost in Rs. (Recurring)
		1	Drinking water facility	8,000/-	12,000/-
		2	Health Facility (First aid box, Rest shelter, Medicine & Washroom) & Insurance	7,000/-	12,000/-
		3	Education for labour children	8,000/-	12,000/-
		4	Safety equipment like Ear plug, Dust mask, hand gloves, Safety Shoes	7,000/-	12,000/-
		Total		30,000/-	48,000/-

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The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.66th Meeting held on 25.8.2021 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. In case the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been notified so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.
2. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
3. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
4. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
5. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
6. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
7. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
8. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.



The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.

10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants; should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project Proponent shall ensure that no natural water course / water body is obstructed due to any mining operations.
14. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The Project Proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
23. The PP shall carry out mining activities with open cast method.
24. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining



activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.

3. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

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The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.



Project Proponent should advertise in at least two local Newspapers widely circulated in region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.

The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

10. The PP shall obtain prior clearance from forestry and wild life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and decision taken.

11. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.

12. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

13. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.

14. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.

15. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.

16. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

17. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State



Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

7. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

8. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.


(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a) B2(19495)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitor, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

/

M.S. SEIAA, (Rajasthan)



Latitude: 27.52916
Longitude: 76.83674
Elevation: 253.95±11 m
Accuracy: 3.8 m
Time: 05-08-2024 15:14
Note: AASHURAM MINES

Powered by NoteCam



Latitude: 27.529053
Longitude: 76.836843
Elevation: 253.94±12 m
Accuracy: 8.1 m
Time: 05-08-2024 15:17
Note: AASHURAM MINES

Powered by NoteCam

Annexure-14

Regional Office Alwar



Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996



Registered

File No F(Mines)/Alwar(Ramgarh)/124(1)/2022-2023/1800-1802

Order No 2022-2023/Alwar/2246

Date: 20/02/2023

Unit Id : 124,536

M/s Shri Babulal Meena

ML No. 39/2021 (Ref No. 20211000040114), Near Village- Nayabas Sainthli,
NayabasSainthli

Tehsil : Ramgarh District : Alwar

E-Mail : sainsanjay463@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral Mine** at near Village-Nayabas Sainthli, Tehsil-Ramgarh, District- Alwar (M.L.No-ML No. 39/2021 (Ref No. 20211000040114)).

Ref: (i) Your application dated 21/01/2023
(ii) Received on 21/01/2023
(iii) Received at Head office on 09/01/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Shri Babulal Meena**, a Mine of **Minor Mineral** having **M.L.No-ML No. 39/2021 (Ref No. 20211000040114)** in an area measuring **1.1147 Hectares** at/near **Village-Nayabas Sainthli**, Tehsil-Ramgarh, District-Alwar.
- 2 That this consent is valid for a period from **13/02/2023** to **31/12/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	225000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by **Sonal Chaudhary**
Date: 2023.02.20 11:46:34 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/124(1)/2022-2023/1800-1802

Order No 2022-2023/Alwar/2246

Date: 20/02/2023

Unit Id : 124,536

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That all other clearances/ permissions including Wildlife Clearance from the Standing Committee of the National Board for Wildlife shall be obtained, as may be required under the Wild life (Protection) Act, 1972 or any other act/ rules/ notifications and/ or any orders of the Hon'ble NGT/ court.
- 7 That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.
- 8 That the Mining Lease shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.
- 9 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 10 That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.
- 11 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 12 That adequate measures shall be taken for control of emissions from the areas prone to air pollution and mining operations.
- 13 That no discharge of effluent shall be made within or outside the premises.
- 14 That top soil shall be stacked separately and used for plantation & agriculture.

Signature Not Verified

Digitally signed by Sonali
Chaudhary
Date: 2023.02.20 11:46:34 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/124(1)/2022-2023/1800-1802

Order No 2022-2023/Alwar/2246

Date: 20/02/2023

Unit Id : 124,536

- 15 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20421)/2021-22 Jaipur dated 20/12/2022.
- 16 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 17 That no natural water course and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.
- 18 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 19 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.
- 20 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 21 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 22 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.
- 23 That the lessee shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.

Signature Not Verified

Digitally signed by Sonali
Chaudhary
Date: 2023.02.20 11:46:34 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/124(1)/2022-2023/1800-1802

Order No 2022-2023/Alwar/2246

Date: 20/02/2023

Unit Id : 124,536

- 24 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 25 That the grant of this consent to operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.
- 26 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the state Board for violation of the provisions of the Air or the rules made there under.
- 27 That the ambient air monitoring shall be conducted after starting production in mine and report of monitoring to be submitted to the Board at the earliest.
- 28 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 29 That you shall submit application for renewal of consent at least 120 days before expiry of consent.
- 30 That you shall submit point wise compliance of the consent at least once in a year.
- 31 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 32 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified

Digitally signed by Sonali
Chaudhary
Date: 2023.02.20 11:46:34 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No F(Mines)/Alwar(Ramgarh)/124(1)/2022-2023/1800-1802

Order No 2022-2023/Alwar/2246

Date: 20/02/2023

Unit Id : 124,536

34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

35 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

- 1 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Alwar and/or DFO, Sariska Tiger project, Sariska, Alwar to inform that this Consent to Operate has been issued from the environmental angle only, and ensuring compliance of any other Act/Rule/Regulations /Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.
- 2 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Sonali
Chaudhary
Date: 2023.02.20 11:46:34 IST
Reason: SelfAttested
Location:



State Level Environment Impact Assessment Authority, Rajasthan
Room No. 11, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
E-mail; selaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. B2(20421)/2021-22 Jaipur, Dated: 20 DEC 2022

Shri Babulal Meena
S/o shri Ghisaram Meena, Owner,
Add:- R/o- Pavta Ka Bas, Barkhera,
District- Alwar, Rajasthan-301406

Sub:EC for Nayabas Sainthli Masonary Stone Mining Project, Ref. No:- 20211000040114, Area:- 1.1147 ha., Production Capacity – 225000 TPA (ROM) at Khasra No – 1554/971 & 1555/971 N/v:- Nayabas Sainthli, The:- Ramgarh, District- Alwar,, Rajasthan, (Proposal No. 255875).

This has reference to your application dated 10.02.2022 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 07th November, 2022.

2. Brief details of the Project:

1.	Cat./ Item no. (in schedule):	1 (a)-B2
2.	Location of the Project	Near village- Nayabas Sainthli, Tehsil: Ramgarh, District: Alwar (Raj.)
3.	Project Details M.L No./ Production Capacity	Ref. No. : 20211000040114 Khasra No. : 1554/971,1555/971 Area : 1.1147 HECT. Production (TPA) : 225000 TPA (ROM) :- Saleable Masonry stone :- 213750 TPA & Waste 11250
4.	Project Cost	Project Cost: Rs 95 Lac
5.	Water requirement & Source	Total water requirement is about 7.0 KLD= 1.4 KLD (Drinking & Domestic Uses) + 2.3 KLD (Plantation) + 3.3 KLD (Dust Suppression) Water for Drinking, dust suppression and plantation will be collected from nearby villages.
6.	Fuel & Energy	Diesel will be used for transportation vehicles.
7.	Environment Management Plan	Environment Management Plan Expenditures: Capital Cost: Rs. 4.75 Lac. Recurring Cost: Rs. 1,80,140 Rs. per annum.

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SI. No.	Measures	Fixed Cost 1st Year	Fixed Cost 2nd Year	Recurring Cost/Year
1	Pollution Control i) Dust Suppression by water spraying ii) Road Metallization & Maintenance iii) Netting at SW of lease area	2,93,280/-	2,93,280/-	1,20,000/-
2	Pollution Monitoring i) Air pollution ii) Water pollution	-	-	10,000/-
3	Plantation and Tree guard	1,81,720/-	1,81,720/-	50,140/-
Total		4,75,000/-	4,75,000/-	1,80,140/-

8. Greenbelt & Plantation

Expenditure of EMP Rs 1,81,720/-
Total green belt will be the 33% of the mine area 0.368 ha shall be planted in 7.5 m Statutory barrier and Part of own Khatadari land at village Nayabas in khasra no 1554/971, 1555/971. Native specie which are more suitable to the local environment are preferred to be planted such as like Babool(Vachellia nilotica), Amla (Phyllanthus emblica), Neem (Azadirachta Indica), Peepal (Ficus Religiosa) etc.

Year	No. of Trees	7.5 m Statutory barrier		Part of Charagah land at village Nayabas Sainthli in khasra no. 68		Assumed Survival 180%	Replenishment 20 %	No. of Trees
		Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees			
1 st Year	230	0.085	85	0.145	145	184	-	184
2 nd Year	230	0.085	85	0.145	145	184	46	184
							46	
Total		0.170	170	0.290	290	368	92	368

Note:- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."The lease shall comply all conditions as per on 16/1/2020.

9. Budgetary breakup for labour

The information regarding Budgetary breakup for labour has been given in

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PFR & Power Point Presentation.			
Sr. No.	Facility provided for Labour	Exp. Cost in Rs. (Fixed)	Exp. Cost in Rs. (Recurring)
1.	Drinking water facility	20,000/-	20,000/-
2.	Health Facility (First aid box, Rest shelter, Medicine & Washroom) & Insurance	35,000/-	30,000/-
3.	Education for Labours children	20,000/-	20,000/-
4.	Safety equipment like Ear plug, Dust mask, hand gloves, Safety Shoes etc.	20,000/-	15,000/-
Total		95,000/-	85,000/-

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.54th Meeting held on 14th December, 2022 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. **Statutory compliance:**
 - I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
 - II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
 - III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
 - IV. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.
 - V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF & CC), Government of India (GoI) subsequent to the recommendations of the Standing

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- Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF & CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

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- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF & CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF & CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.



- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

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- 3. Water quality monitoring and preservation:**
- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
 - ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis-suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
 - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a



display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
 - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
 - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
4. **Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
 - ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
 - iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
 - iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
5. **Mining plan:**
- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
 - ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as



required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.

- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes /clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area

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which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the



mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malária, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make

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arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x 14 inches and of good quality).

iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

10. Miscellaneous:

i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.

ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its Regional Office, Central Pollution Control Board and State Pollution Control

Environmental Management Cell' with suitable qualified manpower should be in the charge and control of a Senior Executive. The Senior Executive shall directly report to the Project Proponent. Adequate number of qualified Environmental Scientists and Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/

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- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent



complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-a-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

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8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and/or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

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17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

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(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan

No. F1 (4)/SEIAA/SEAC-Raj/Secit/Project/Cat. B2(20421)/2021-22 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj.)
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.) Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

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M.S. SEIAA, (Rajasthan)

Annexure- 16



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3364

Report On : 07/08/2024

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 06/08/2024 from ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar a sample of Ambient Air Quality of M/S Jhirkeshwar Mahadev Pvt. Ltd. , Plant - Stone Crusher [115195] ,ML No 31/2020, Khasra No 1551/971, Near Village- Nayabas, , City- Nayabas Tehsil- Ramgarh , District- Alwar M.L No- ML No. 31/2020 (Ref. No. 20201000029867) Collected from Fugitive Emission Monitoring approx. 08 meter away from Source (vibratory screen). Latitude-27.530396, Longitude-76.837556 Collected on 05/08/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 07/08/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m ³	562

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 07/08/2024

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.07 18:55:43 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3365

Report On : 07/08/2024

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 06/08/2024 from ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar a sample of Ambient Air Quality of M/S Shri Babulal Meena , Plant - , , City- Nayabas Salnthll Tehsil- Ramgarh , District- Alwar M.L No- ML No. 39/2021 (Ref No. 20211000040114) Collected from Ambient Air Quality Monitoring in mining lease area. Latitude-27.530292, Longitude-76.836835 Collected on 05/08/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 07/08/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	13.20
2	Particulate Matter (PM ₁₀) µg/m ³	78
3	Sulphur Dioxide as SO ₂ ug/m ³	4.40

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 07/08/2024

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.08.07 18:59:40 IST
Reason: Self Attested
Location:





राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, अलवर

क्रमांक:- खअ/अल/एन.जी.टी./116/2024/431

दिनांक:- 08.08-2024

प्रेषित,

श्रीमान अधीक्षण खनि अभियन्ता,
खान एवं भू-विज्ञान विभाग,
जयपुर वृत्त जयपुर

विषय:- ओ0ए0 संख्या 116/2024 (सीजेड) गिर्राज प्रसाद बनाम राजस्थान राज्य व
अन्य समक्ष राष्ट्रीय हरित अधिकरण, (सीजेड) भोपाल।

प्रसंग:- श्रीमान का पत्र क्रमांक रेफररेन्स न0 7925554 दिनांक 11.06.2024

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र की पालना के क्रम में ओ0ए0 संख्या 116/2024
(सीजेड) गिर्राज प्रसाद बनाम राजस्थान राज्य व अन्य समक्ष राष्ट्रीय हरित अधिकरण, (सीजेड)
भोपाल में दायर ओ0ए0 की वस्तुस्थिति एवं पेरावाईज जवाब प्रेषित है

संलग्न:- उपरोक्तानुसार

खनि अभियन्ता
अलवर

क्रमांक:- समसंख्यक/432 to 435

दिनांक:- 08-08-2024

प्रतिलिपि:- निम्न को सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है:-

1. निदेशक महोदय, खान एवं भू-विज्ञान विभाग राजस्थान-उदयपुर को उनके
आदेश निदे/प.6/एन.जी.टी/प-16/2024/916 दिनांक 07.06.2024 की
पालना के क्रम में।
2. जिला कलक्टर अलवर
3. श्री शोएब हसन खान, स्टेडिंग कौंसिल, राष्ट्रीय हरित अधिकरण, भोपाल को
ओ0ए0 संख्या 116/2024 (सीजेड) रेस्पोंडेन्ट न0 1, 2, 4 व 6 की ओर से
वस्तुस्थिति एवं पेरावाईज जवाब प्रेषित है।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल अलवर

खनि अभियन्ता, अलवर

माननीय राष्ट्रीय हरित प्राधिकरण में विचाराधीन ओ0ए0 नम्बर 116/2024 गिराज प्रसाद बनाम राजस्थान राज्य एवं अन्य में प्रतिवादी संख्या 8, 9 व 10 के पक्ष में स्वीकृत खनन पट्टों के संबंध में वस्तुस्थिति रिपोर्ट:-

प्रतिवादी संख्या 08 खनन पट्टा संख्या 31/2020:-

यह है कि जिला अलवर की तहसील रामगढ के राजस्व ग्राम नयाबास के खसरा न0 1551/971 रकबा 1.9099 हैक्टर में निजी खातेदारी भूमि में खनिज चेजा पत्थर का खनन पट्टा चाहने हेतु आवेदक मैसर्स झिर्केशवर महादेव प्राईवेट लिमिटेड द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत ऑनलाईन आवेदन रेफरेन्स संख्या 20201000029867 दिनांक 11.12.2020 को किया गया। उक्त क्षेत्र का सीमांकन व खसरा सत्यापन हल्का पटवारी की उपस्थिति में किये जाने हेतु कार्यालय तकनीकी कर्मचारी को पत्र दिनांक 18.12.2020 से लिखा गया। उक्त पत्र की पालना में दिनांक 13.12.2020 को कार्यालय तकनीकी कर्मचारी द्वारा हल्का पटवारी की उपस्थिति में क्षेत्र का सीमांकन व खसरा सत्यापन किया गया। उक्त रिपोर्ट अनुसार सीमांकित क्षेत्र खातेदारी भूमि के आराजी खसरा न0 1551/971 कुल रकबा 2.11 हैक्टर झिर्केशवर महादेव प्राईवेट लिमिटेड जरिये अधिकृत प्रतिनिधि मयुर कंसल पुत्र रामावतार हिस्सा पूर्ण पता देहली अलवर रोड फिरोजपुर झिरका, जिला मेवात हरियाणा नाम दर्ज है। आवेदित क्षेत्र के 45 मीटर परिधि में आबादी, मन्दिर, मस्जिद, हाईटेन्शन लाईन आदि नहीं है।

आवेदित क्षेत्र में खनिज उपलब्धता रिपोर्ट बाबत वरिष्ठ भू-वैज्ञानिक अलवर को पत्र दिनांक 15.09.2021 लिखा गया, जो उनके पत्र दिनांक 22.09.2021 से प्राप्त हुई। तत्पश्चात उक्त क्षेत्र वन रहित होने की पुष्टि बाबत उपवन संरक्ष 222 दिनांक 08.01.2021 से प्रस्वावित क्षेत्र वन भूमि में नहीं होने संबंधित, व अनापत्ति प्राप्त हुई। आवेदक झिर्केशवर महादेव प्राईवेट लिमिटेड के पक्ष में खनन पट्टा आवंटन हेतु मंशा जारी कराने बाबत प्रस्ताव अधीक्षण खनि अभियन्ता, जयपुर वृत्त जयपुर को पत्र दिनांक 13.01.2021 से प्रेषित किये गये। अधीक्षण खनि अभियन्ता जयपुर के पत्र क्रमांक 380 दिनांक 19.01.2021 से आवेदक के पक्ष में मंशा पत्र जारी किया गया।

अधीक्षण खनि अभियन्ता जयपुर के आदेश क्रमांक 280 दिनांक 15.09.2021 से आवेदक झिर्केशवर महादेव प्राईवेट लिमिटेड के पक्ष में खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्रफल 1.9099 हैक्टर निजी खातेदारी भूमि खसरा संख्या 1551/971 राजस्व ग्राम नयाबास में पंजीयन दिनांक 03.09.2021 से 50 वर्ष के लिए स्वीकृत किया गया, अर्थात उक्त खनन पट्टा पंजीयन दिनांक 03.09.2021 से 02.09.2071 तक के लिए प्रभावी है।

पट्टाधारी स्वीकृत खनन पट्टा संख्या 31/2020 में राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 28(1)(xxiii) एवं संविदा की शर्त संख्या 2(3) में निहित प्रावधानों के तहत एक स्टोन केशिंग प्लान्ट स्थापित किया जाकर राजस्थान राज्य प्रदुषण नियंत्रण मण्डल से सी.टी.ई./सी.टी.ओं. प्राप्त कर संचालित किया जा रहा है। रेस्पोंडेंट द्वारा खनन पट्टो खनन कार्य एवं केशर प्लान्ट का संचालन निर्धारित अनुमतियाँ प्राप्त कर ही किया जा रहे।

पट्टाधारी द्वारा राज्य स्तरीय सक्षम प्राधिकरण से दिनांक 12.08.2021 को पर्यावरण अनुमति तथा राजस्थान राज्य प्रदुषण मण्डल से कन्सेन्ट टू ऑपरेट 01.11.2021 से प्राप्त की गई। एम.एम.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया। इस प्रकार पट्टाधारी द्वारा समस्त अनुमतियाँ प्राप्त कर व राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के प्रावधानानुसार एवं संविदा की शर्तों अनुबन्धों की पालना कर खनन कार्य करने हेतु पाबंद है।

प्रतिवादी संख्या 09 खनन पट्टा संख्या 29/2020 :-

यह है कि जिला अलवर की तहसील रामगढ के राजस्व ग्राम नयाबास के खसरा न0 1556/971 रकबा 1.05 हैक्टर में निजी खातेदारी भूमि में खनिज चेजा पत्थर का खनन पट्टा चाहने हेतु आवेदक श्री आसुराम द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत ऑनलाईन आवेदन रेफरेन्स संख्या

20201000027182 दिनांक 01.10.2020 को किया गया। उक्त क्षेत्र का सीमांकन व खसरा सत्यापन हल्का पटवारी की उपस्थिति में किये जाने हेतु कार्यालय तकनीकी कर्मचारी को पत्र दिनांक 996 दिनांक 8.12.2020 से लिखा गया। उक्त पत्र की पालना में दिनांक 13.12.2020 को कार्यालय तकनीकी कर्मचारी द्वारा हल्का पटवारी की उपस्थिति में क्षेत्र का सीमांकन व खसरा सत्यापन किया गया। उक्त रिपोर्ट अनुसार सीमांकित क्षेत्र खातेदारी भूमि के आराजी खसरा न0 1556/971 पहाड, कुल रकबा 1.05 हैक्टर किस्म बारानी-1 आसुराम पुत्र श्री हिमताराम हिस्सा पूर्ण निवासी भिन्डाबास, लुनाबास जालोर के नाम दर्ज है। आवेदित क्षेत्र के 45 मीटर परिधि में आबादी, मन्दिर, मस्जिद, हाईटेन्शन लाईन आदि नहीं है।

आवेदित क्षेत्र में खनिज उपलब्धता रिपोर्ट बाबत् वरिष्ठ भू-वैज्ञानिक अलवर को पत्र दिनांक 24.12.2020 लिखा गया, जो उनके पत्र दिनांक 29.12.2020 से प्राप्त हुई। तत्पश्चात उक्त क्षेत्र वन रहित होने की पुष्टि बाबत् उपवन संरक्षक अलवर को पत्र क्रमांक 548 दिनांक 30.12.2020 से लिखा गया, उपवन संरक्षक अलवर के पत्र क्रमांक 221 दिनांक 08.01.2021 से प्रस्वावित क्षेत्र वन भूमि में नहीं होने संबंधित, अनापत्ति प्राप्त हुई। आवेदक श्री आसुराम के पक्ष में खनन पट्टा आवंटन हेतु मंशा जारी कराने बाबत् प्रस्ताव अधीक्षण खनि अभियन्ता, जयपुर वृत्त जयपुर को पत्र दिनांक 13.01.2021 से प्रेषित किये गये। अधीक्षण खनि अभियन्ता जयपुर के पत्र क्रमांक 13 दिनांक 19.01.2021 से आवेदक के पक्ष में मंशा पत्र जारी किया गया।

अधीक्षण खनि अभियन्ता जयपुर के आदेश क्रमांक 303 दिनांक 23.09.2021 से आवेदक श्री आशूराम के पक्ष में खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्रफल 1.00 हैक्टर निजी खातेदारी भूमि खसरा संख्या 1556/971 राजस्व ग्राम नयाबास में पंजीयन दिनांक से 50 वर्ष के लिए स्वीकृत किया गया। जिसका संविदा निष्पादन दिनांक 01.10.2021 तथा पंजीयन दिनांक 04.10.2021 को होकर 50 वर्ष अर्थात् 03.10.2071 तक प्रभावी हुआ।

पट्टाधारी द्वारा राज्य स्तरीय सक्षम प्राधिकरण से दिनांक 26.08.2021 को पर्यावरण अनुमति तथा राजस्थान राज्य प्रदुषण मण्डल से कन्सेन्ट टू ऑपरेट 01.11.2021 से प्राप्त की गई। एम.एम.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया। इस प्रकार पट्टाधारी द्वारा समस्त अनुमतियों प्राप्त कर व राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के प्रावधानानुसार एवं संविदा की शर्तों अनुबन्धों की पालना कर खनन कार्य करने हेतु पाबंद है।

प्रतिवादी संख्या 10 खनन पट्टा संख्या 39/2021 :-

यह है कि जिला अलवर की तहसील रामगढ के राजस्व ग्राम नयाबास के खसरा न0 1555/971 रकबा 0.2000 व खसरा संख्या 1554/971 रकबा 1.0500 हैक्टर में निजी खातेदारी भूमि में खनिज चेजा पत्थर का खनन पट्टा चाहने हेतु आवेदक श्री बाबुलाल मीणा द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत ऑनलाईन आवेदन रेफरेन्स संख्या 20211000040114 दिनांक 21.07.2021 को किया गया। उक्त क्षेत्र का सीमांकन व खसरा सत्यापन हल्का पटवारी की उपस्थिति में किये जाने हेतु कार्यालय तकनीकी कर्मचारी को पत्र दिनांक 333 दिनांक 12.08.2021 से लिखा गया। उक्त पत्र की पालना में दिनांक 02.09.2021 को कार्यालय तकनीकी कर्मचारी द्वारा हल्का पटवारी की उपस्थिति में क्षेत्र का सीमांकन व खसरा सत्यापन किया गया। उक्त रिपोर्ट अनुसार सीमांकित क्षेत्र खातेदारी भूमि के आराजी खसरा न0 1554/971 रकबा 1.05 हैक्टर किस्म बारानी-1 व आराजी खसरा न0 1555/971 रकबा 0.20 हैक्टर किस्म बारानी-1 खातेदार श्री बाबूलाल मीणा पुत्र श्री घीसा राम मीणा हिस्सा पूर्ण निवासी पावटा का बास, बरखेडा, तहसील मालाखेडा जिला अलवर के नाम दर्ज है। आवेदित क्षेत्र के 45 मीटर परिधि में आबादी, मन्दिर, मस्जिद, हाईटेन्शन लाईन आदि नहीं है।

आवेदित क्षेत्र में खनिज उपलब्धता रिपोर्ट बाबत् वरिष्ठ भू-वैज्ञानिक अलवर को पत्र दिनांक 15.09.2021 लिखा गया, जो उनके पत्र दिनांक 22.09.2021 से प्राप्त हुई। तत्पश्चात उक्त क्षेत्र वन रहित होने की पुष्टि बाबत् उपवन संरक्षक अलवर को पत्र क्रमांक 411 दिनांक 27.09.2021 से लिखा गया, उपवन संरक्षक अलवर के पत्र क्रमांक 7322 दिनांक 26.10.2021 से प्रस्वावित क्षेत्र वन भूमि में नहीं होने संबंधित, व अनापत्ति प्राप्त हुई। आवेदक श्री बाबुलाल मीणा के पक्ष में खनन पट्टा आवंटन हेतु मंशा जारी कराने बाबत् प्रस्ताव अधीक्षण खनि अभियन्ता, जयपुर वृत्त जयपुर को पत्र दिनांक 27.10.2021 से प्रेषित किये गये। अधीक्षण खनि अभियन्ता जयपुर के पत्र क्रमांक 380 दिनांक 26.11.2021 से आवेदक के पक्ष में मंशा पत्र जारी किया गया।

अधीक्षण खनि अभियन्ता जयपुर के आदेश क्रमांक 327 दिनांक 06.10.2022 से आवेदक श्री बाबुलाल मीणा के पक्ष में खनन पट्टा वास्ते खनिज चेजा पत्थर क्षेत्रफल 1.1147 हैक्टर निजी खातेदारी भूमि खसरा संख्या

1554/971 एवं 1555/971 राजस्व ग्राम नयाबास सैंथली में पंजीयन दिनांक से 50 वर्ष के लिए स्वीकृत किया गया। जिसका संविदा निष्पादन दिनांक 12.10.2022 तथा पंजीयन दिनांक 14.10.2022 को होकर 50 वर्ष अर्थात् 13.10.2072 तक प्रभावी हुआ। तदुपरांत उक्त खनन पट्टा का हस्तानान्तरण अधीक्षण खनि अभियन्ता जयपुर वृत्त जयपुर के आदेश क्रमांक 700 दिनांक 27.12.2023 से फर्म मैसर्स जय भोले माईन्स पता—नयाबास ग्राम नरवाला रामगढ जिला अलवर के पक्ष में स्वीकृत किया जाकर, पंजीयन दिनांक 13.02.2024 को हुआ, इस प्रकार खनन पट्टा शेष अवधि के लिए मैसर्स जय भोले माईन्स के पक्ष में प्रभावी हुआ।

पट्टाधारी द्वारा राज्य स्तरीय सक्षम प्राधिकरण से दिनांक 20.12.2022 को पर्यावरण अनुमति तथा राजस्थान राज्य प्रदुषण मण्डल से कन्सेन्ट टू ऑपरेट 20.02.2022 से प्राप्त की गई। एम.एम.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया।


खनि अभियन्ता, अलवर

1. Details of the applicant

कोई टिप्पणी नहीं।

2. Details of Respondent:

कोई टिप्पणी नहीं।

3. कोई टिप्पणी नहीं।

4. Facts of the cases:

- 4.1 उक्त पेरा जिस प्रकार वर्णित है, स्वीकार नहीं है। वस्तुस्थिति यह है कि रेस्पोजेन्ट संख्या 8, 9 व 10 के पक्ष में निजी खातेदारी भूमि में राजस्थान अप्रधान खनिज रियायत नियमावली 2017 एवं इसमें संशोधन नियमों के तहत क्रमशः खनन पट्टा संख्या 31/2020, 29/2020 एवं 39/2021 नियमानुसार स्वीकृत है तथा आवश्यक अनुमतियाँ प्राप्त कर खनन कार्य संचालित किया जा रहा है। जिसका संपूर्ण विवरण परिशिष्ट-1 पर उपलब्ध है।
- 4.2 पेरा संख्या 4.2 के संबंध में यह है कि रेस्पोजेन्ट संख्या 8, 9 व 10 द्वारा उनके पक्ष में स्वीकृत खनन पट्टों में सुरक्षित खनन कार्य किये जाने हेतु एम.एम.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद/अजमेर क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया। परिशिष्ट-2 पर उपलब्ध है।
- 4.3 उक्त पेरा जवाब रेस्पोजेन्ट संख्या 4 व 7 द्वारा दिया जाना है।
- 4.4 उक्त पेरा में वर्णित तथ्य दस्तावेजी/कानूनी होने से कोई टिप्पणी नहीं।
- 4.5 उक्त पेरा में वर्णित तथ्य दस्तावेजी/कानूनी होने से कोई टिप्पणी नहीं।
- 4.6 उक्त पेरा जिस प्रकार वर्णित है, स्वीकार नहीं है। रेस्पोजेन्ट संख्या 8 से 10 के पक्ष में स्वीकृत खनन पट्टों में खनन कार्य एवं रेस्पोजेन्ट संख्या 8 के पक्ष में स्वीकृत खनन पट्टा संख्या 31/2020 में राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 28(1)(xxiii) एवं संविदा की शर्त संख्या 2(3) में निहित प्रावधानों के तहत एक स्टोन क्लेशिंग प्लान्ट स्थापित किया जाकर राजस्थान राज्य प्रदुषण नियंत्रण मण्डल से सी.टी.ई./सी.टी.ओ. प्राप्त कर संचालित किया जा रहा है। रेस्पोजेन्ट द्वारा खनन पट्टों खनन कार्य एवं क्लेशर प्लान्ट का संचालन निर्धारित अनुमतियाँ प्राप्त कर ही किया जा रहे। जिसका विवरण परिशिष्ट-1 पर संलग्न है। राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 28(1)(xvi) के तहत 45 मीटर की परिधीय दूरी में आबादी इत्यादि नहीं होने पर ही खनन पट्टे स्वीकृत किये गये।
- 4.7 रेस्पोजेन्ट संख्या 8 से 10 द्वारा किये गये खनन से वाटर लेवल तक नहीं पहुंचा गया है, अर्थात् खनन से वाटर लेवल को इन्टरसेक्ट नहीं किया गया है। मौका रिपोर्ट दिनांक 07.08.2024 की प्रति संलग्न है।
- 4.8 उक्त पेरा में खसरा की किस्म परिवर्तन के सम्बन्ध में जवाब रेस्पोजेन्ट संख्या 4 व 7 द्वारा दिया जाना है। शेष जवाब उपरोक्त पेराओं में वर्णितानुसार है।
- 4.9 यह है कि रेस्पोजेन्ट संख्या 8 से 10 के पक्ष में स्वीकृत खनन पट्टों का मौका निरीक्षण दिनांक 07.08.2024 से कराया गया। पट्टाधारियों द्वारा खनन कार्य स्वीकृत खनन पट्टा क्षेत्र में सुरक्षित खनन के लिए अनुमति प्राप्त कर किया जा रहा है। जिसका विवरण परिशिष्ट-1 पर संलग्न है।
- 4.10 उक्त पेरा वर्णित कथन स्वीकार नहीं है। सही यह है कि स्वीकृत खनन पट्टों में वैद्य खनन होने से खनन प्रतिबन्ध किया जाना उचित नहीं है।

GROUNDS

- 5.1 आधार का बिन्दु संख्या 5.1 जिस प्रकार वर्णित है, स्वीकार नहीं है। सही यह है कि आवेदकों द्वारा स्वयं की की खातेदारी भूमि में खनिज चेजा पत्थर का खनन पट्टा चाहने हेतु आ.एम.एम.सी.आर. 2017 के नियम 17 ए के तहत ऑनलाईन आवेदन किये जाने पर नियमानुसार खनन पट्टा आवंटित किये गये है।
- 5.2 आधार के उक्त पेरा पर कोई टिप्पणी नहीं।
- 5.3 आधार के उक्त पेरा का जवाब बिन्दु संख्या 4.4 के जवाब में वर्णितानुसार है।

- 5.4 आधार का बिन्दु संख्या 5.4 जिस प्रकार दर्ज है, स्वीकार नहीं है। वस्तुस्थिति यह है कि खसरा न0 155 वाके गांव नयाबास तहसील रामगढ जिला अलवर निजी खातेदारी भूमि में खनन पट्टे 503/03 एवं 52/08 व अल्पावधि अनुमति पत्र संख्या 48-52/2019 की स्वीकृतियों तत्समय प्रचलित राजस्थान अप्रधान खनिज रियायत नियमावली के नियमों के तहत जारी की गई। प्रार्थी द्वारा वर्णित खसरा संख्या 165 निकट ग्राम नयाबास में विभाग द्वारा कोई स्वीकृति जारी नहीं है। माननीय उच्च न्यायालय जयपुर में दायर डी.बी.सिविल रिट पिटीशन संख्या 14583/2020 मदन गोपाल बनाम राजस्थान राज्य व अन्य में पारित आदेश दिनांक 17.12.2020 की पालना में रेस्पोडेन्ट संख्या 4 व 7 द्वारा आदेश क्रमांक 160 दिनांक 09.01.2022 पारित किया जाना एवं आदेश की पालना किया जाना स्वीकार है। जो कि प्रार्थी के ओ0ए0 में वर्णित खसरा नम्बर 165 व 971 से भिन्न है।
- 5.5 माननीय प्राधिकरण द्वारा ओ0ए0 में पारित आदेश दिनांक 14.05.2024 के बिन्दु संख्या 5 से गठित संयुक्त दल का गठन किया गया है।
- 5.6 यह है कि खनन पट्टाधारी संविदा की शर्तों एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियमों के तहत नियमानुसार खनन कार्य करने हेतु पाबंद है। मौका रिपोर्ट दिनांक 07.08.2024 की के अनुसार रेस्पोडेन्ट संख्या 8 से 10 के द्वारा खनन कार्य सक्षम स्तर से अनुमति प्राप्त कर किया जाना पाया गया है।
- 5.7 रेस्पोडेन्ट संख्या 8, 9 व 10 द्वारा उनके पक्ष में स्वीकृत खनन पट्टों में सुरक्षित खनन कार्य किये जाने हेतु एम. एम.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद/अजमेर क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया। परिशिष्ट-2 पर उपलब्ध है।
- 5.8 आधार के उक्त बिन्दु पर कोई टिप्पणी नहीं।

4. LIMITATION/CAUSE OF ACTION

LIMITATION के बिन्दु संख्या 4 से 7 के संबंध में वस्तुस्थिति यह है कि रेस्पोडेन्ट संख्या 8 से 10 के पक्ष में स्वीकृत खनन पट्टों का मौका निरीक्षण दिनांक 07.08.2024 से कराया गया। पट्टाधारियों द्वारा खनन कार्य स्वीकृत खनन पट्टा क्षेत्र में सुरक्षित खनन के लिए अनुमति प्राप्त कर किया जा रहा है। जिसका विवरण परिशिष्ट-1 पर संलग्न है।

8 INTERIM RELIEF

रेस्पोडेन्ट संख्या 8 से 10 के पक्ष में खनन पट्टे राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत निजी खातेदारी भूमि में आराजी खसरा न0 1551/91, 1554/971, 1556/971 में प्रचलित नियमों के तहत नियमानुसार स्वीकृत किये गये हैं, रेस्पोडेन्ट संख्या 8, 9 व 10 द्वारा उनके पक्ष में स्वीकृत खनन पट्टों में सुरक्षित खनन कार्य किये जाने हेतु एम.ए.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद/अजमेर क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया। परिशिष्ट-2 पर उपलब्ध है। जिससे प्रार्थी के पक्ष में कोई अनुतोष नहीं बनता है।

PRAYER

रेस्पोडेन्ट संख्या 8 से 10 के पक्ष में खनन पट्टे राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 17 ए के तहत निजी खातेदारी भूमि में आराजी खसरा न0 1551/91, 1554/971, 1556/971 में प्रचलित नियमों के तहत नियमानुसार स्वीकृत किये गये हैं, रेस्पोडेन्ट संख्या 8, 9 व 10 द्वारा उनके पक्ष में स्वीकृत खनन पट्टों में सुरक्षित खनन कार्य किये जाने हेतु एम.ए.आर. 1961 के रेगुलेशन 106(2)(बी) एवं 34(6)&(4) के तहत खान प्रबंधक की देखरेख में डीपहोल ब्लास्टिंग एवं हैवी अर्थ मूविंग मशीनरी का प्रयोग की सक्षम स्तर खान सुरक्षा निदेशक गाजियाबाद/अजमेर क्षेत्र -1 से प्राप्त कर खनन पट्टा स्वीकृत क्षेत्र में सुरक्षित तरीके से खनन किया जाना मौका निरीक्षण रिपोर्ट दिनांक 07.08.2024 से पाया गया। परिशिष्ट-2 पर उपलब्ध है। जिससे प्रार्थी के पक्ष में कोई अनुतोष नहीं बनता है। प्रार्थी द्वारा प्रस्तुत ओ0ए0 आधारहीन होने से खारिज योग्य हैं।


खनि अभियन्ता
अलवर

संशोधित फरिशिफ्ट-1

प्रतिवादी संख्या	जनन पट्टा संख्या	पट्टाधारि का नाम	खानिज	क्षेत्रफल (हेक्टर में)	शीमांकन एवं सत्यापन दिनांक	क्षेत्र का विवरण	अवधि	वन विभाग की अनापत्ति प्रमाण पत्र	पर्यावरण अनुमति प्राप्ति की दिनांक	कन्स्ट्रैट प्राप्ति की दिनांक	एम्.एम.आर 1961 रेगुलेशन 106(2)(बी) के तहत हैवी मशीनरी एवं डीप होल ड्रॉस्टिंग के प्रयोग की अनुमति	एम्.एम.आर 1961 रेगुलेशन 34(6)&(4) के तहत खान प्रबंधक के रूप में कार्य करने का प्राधिकरण
8	31 / 2020	मैसर्स सिरकेश्वर महादेव प्रा. लि.	बेजा पत्थर	1.9099	23.12.2020	राजस्व नयाबास निजी खातेदारी भूमि खसरा 1551 / 971 किस्म बाराणी-1	दिनांक 24.09.2021 से 50 वर्ष	उपवन संरक्षक अलवर के पत्र क्रमांक 221 दिनांक 08.01.2021	12.08.2021	08.10.2021 से 30.09.2026 तक	खान सुरक्षा निदेशक गाजियाबाद के पत्र दिनांक 21.06.2022	खान सुरक्षा निदेशक अजमेर क्षेत्र-1 अजमेर के पत्रांक 266080 दिनांक 02.07.2024 से अनुमत होकर बैटला 03.06.2025 तक है।
9	29 / 2020	श्री आशुराम	बेजा पत्थर	1.00	23.12.2020	राजस्व नयाबास निजी खातेदारी भूमि खसरा 1556 / 971 किस्म बाराणी-1	दिनांक 04.10.2021 से 50 वर्ष	उपवन संरक्षक अलवर के पत्र क्रमांक 221 दिनांक 08.01.2021	26.08.2021	25.10.2021 से 30.09.2026 तक	खान सुरक्षा निदेशक गाजियाबाद के पत्र दिनांक 08.04.2022	खान सुरक्षा निदेशक अजमेर क्षेत्र-1 अजमेर के पत्रांक 266080 दिनांक 02
10	39 / 2021	श्री बाबूलाल मीणा	बेजा पत्थर	1.1147	02.09.2021	राजस्व नयाबास निजी खातेदारी भूमि खसरा 1554 / 971 एवं 1555 / 971 किस्म बाराणी-1	दिनांक 14.10.2022 से 50 वर्ष	उपवन संरक्षक अलवर के पत्र क्रमांक 7322 दिनांक 26.10.2021	20.12.2022	13.02.2023 से 31.12.2027 तक	खान सुरक्षा निदेशक अजमेर के पत्र दिनांक 05.12.2023	खान सुरक्षा निदेशक अजमेर क्षेत्र-1 अजमेर के पत्रांक 266080 दिनांक 02


अनिल कुमार
अलवर

8
ML
31/20

कार्यालय स्वर्णि अविधेय, अजमेर
पूर्व सीमांकन (खसरा सत्यापन) में गा रिपोर्ट

22/10/2020

आज दिनांक 23-12-2020 को कार्यालय पत्र

समांक: - खसरा/अज/स्व.हा/आ.नं./2020/000029867/2020/
993 दिनांक 18-12-2020 की पालना में इन्वीस्टिगेशन द्वारा
स्वतंत्री ग्राम अ.सं.नं. 1551/971, राजहठ ग्राम- गणाबास
नं. रामराट्ट, जिला- अजमेर में रफरेंस नं. 2020/000029867-
से आवेदित भूजा वाले स्वर्णि अजमेर, निम्न ग्राम- गणाबास
नं. रामराट्ट, जिला- अजमेर, आवेदक श्री. अशोकेश्वर महर्षि व प्रा
मि का पूर्व सीमांकन/खसरा सत्यापन/ गैर रिपोर्ट, हलका पटवारी
गणाबास व आवेदक प्रतिनिधि श्री इनील अमल पुत्र श्री
रामेश्वर अमल, निवासी- फिशेजपुरा बिरठा, हरियाणा के साथ
कार्यालय व आवेदक से प्राप्त विवरण सूची के अनुसार
क्रिया प्रया। स्याई सिन्ड्रु कुंका अ.सं.नं. 432 के अतिरिक्त
हलका पटवारी के राजहठ ग्राम में उपलब्ध है अन्य कुंका
का भी co-ordinate एवं सभी पीलर के co-ordinate
GNSS की सहायता से लिया गया जा निम्नानुसार है: -

स्याई सिन्ड्रु कुंका अ.सं.नं. 432 रामराट्ट अं.सं.नं. 1551/971

(FRP) → N-27°-31'-52.20001"
E-76°-50'-00.09992"

कुंका अ.सं.नं. 425 वाबूलाल मीना पुत्र बलराम मीना व अन्य 9 कुंका

N-27°-31'-51.60001"
E-76°-50'-09.69992"

कुंका अ.सं.नं. 115 केलाश पुत्र विनयलाल व अन्य 5 कुंका

N-27°-31'-51.60001"
E-76°-50'-15.29992"

with...

...

विनयलाल

...

स्टेशन बिन्दु कुँका अ.ख.न. 432 है कुँका अ.ख.न. 115
 का दूरीमान 93° - 419 मीटर है।
 स्टेशन बिन्दु कुँका अ.ख.न. 432 है कुँका अ.ख.न. 425
 का दूरीमान 94° - 263 मीटर है।

विवरण स्थान:		BEARING.	DISTANCE	co-ordinate.
FROM	To			
FRP.	A	87°	322m.	N-27°-31'-52.59275" E-76°-50'-11.82624"
A	B	93°	18m.	N-27°-31'-52.56368" E-76°-50'-12.48141"
B	C	125°	45m.	N-27°-31'-51.70750" E-76°-50'-13.81066"
C	D	124°	77m.	N-27°-31'-50.27807" E-76°-50'-16.11349"
D	E	221°	100m.	N-27°-31'-47.85810" E-76°-50'-13.68213"
E	F	201°-30'	25m.	N-27°-31'-47.10692" E-76°-50'-13.33570"
F	G	293°	136m.	N-27°-31'-48.89336" E-76°-50'-08.80272"
G	H	29°	84m.	N-27°-31'-51.40816" E-76°-50'-09.99138"
H	I	64°	37m.	N-27°-31'-51.91902" E-76°-50'-11.21192"
I	A	38°-16'-31"	20.7328m.	N-27°-31'-52.59275" E-76°-50'-11.82624"

अधिकतम त्रुटि - 1.9099 एम.

Just

Gregg

M.P.S

12

उपरोक्त विषय आर्चि के अनुसार आवेदन

क्षेत्र का सीमांकित कर मौजूद पर पीलर को चिन्हीत किया गया। हल्का पटवारी द्वारा अपने राजस्व अधिकारी अनुसार बताया गया कि चिन्हीत पीलर A, B, C, D, E, F, G, H व I राजस्व ग्राम - नयावास, पटवार हल्का - नयावास, तह-शमशाह जिला - अलवर के अ. ख. न. 1551/92। पटवारी, कुलसचिव-2/11/20, डि.एम./ग्रामि वर्गीकरण - वाशनी-1, रविवंशर सिंघेवर मण्डल प्रॉडक्ट लिमिटेड जयपुर अतिरिक्त प्रतिनिधि मधुसूदन पुत्र शमवतार, जिला - पूर्ण सा. देहली अलवर रोड फिरोजपुर सिंघवा, जिला - मेवात, हरियाणा के नाम दर्ज है।

1) मौजूदा रिपोर्ट: मौजूद पर उपरोक्त विषय आर्चि के अनुसार आवेदन क्षेत्र के 45 मीटर परिधि में आवादी, मन्दिर, मस्जिद, सांस्कृतिक स्थल, रोड आदि नहीं हैं। आवेदन क्षेत्रीयतः पवन नहीं है, दूध आदि नहीं है। आवेदन क्षेत्र में खनिज वन शक्ति रिपोर्ट सम्बन्धित बिलाश है लिया जाना उचित होगा। मौजूद पर फर्म के अधिकारी श्री चिनय कुमार पुत्र श्री आर्चिन्द्र प्रजाद, निवासी - मुख्य बाजार चौपड़ा बजार, शमशाह अलवर श्री उपस्थित हुए किन्तु सीमा लम्ब बताया गया। पूर्व सीमांकन/स्मरण सेव्यापन। मौजूदा रिपोर्ट मौजूद पर बना कर हस्तान्तर कर शक्ति गये।

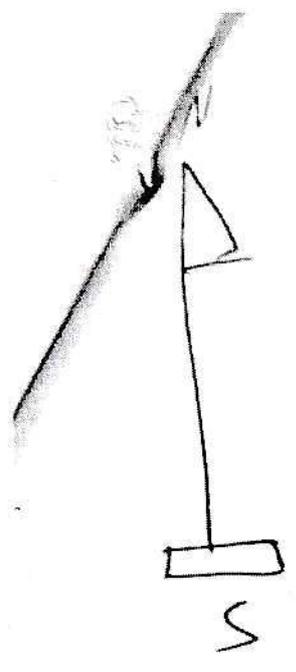
विनयतार

[Signature]
23/12/20

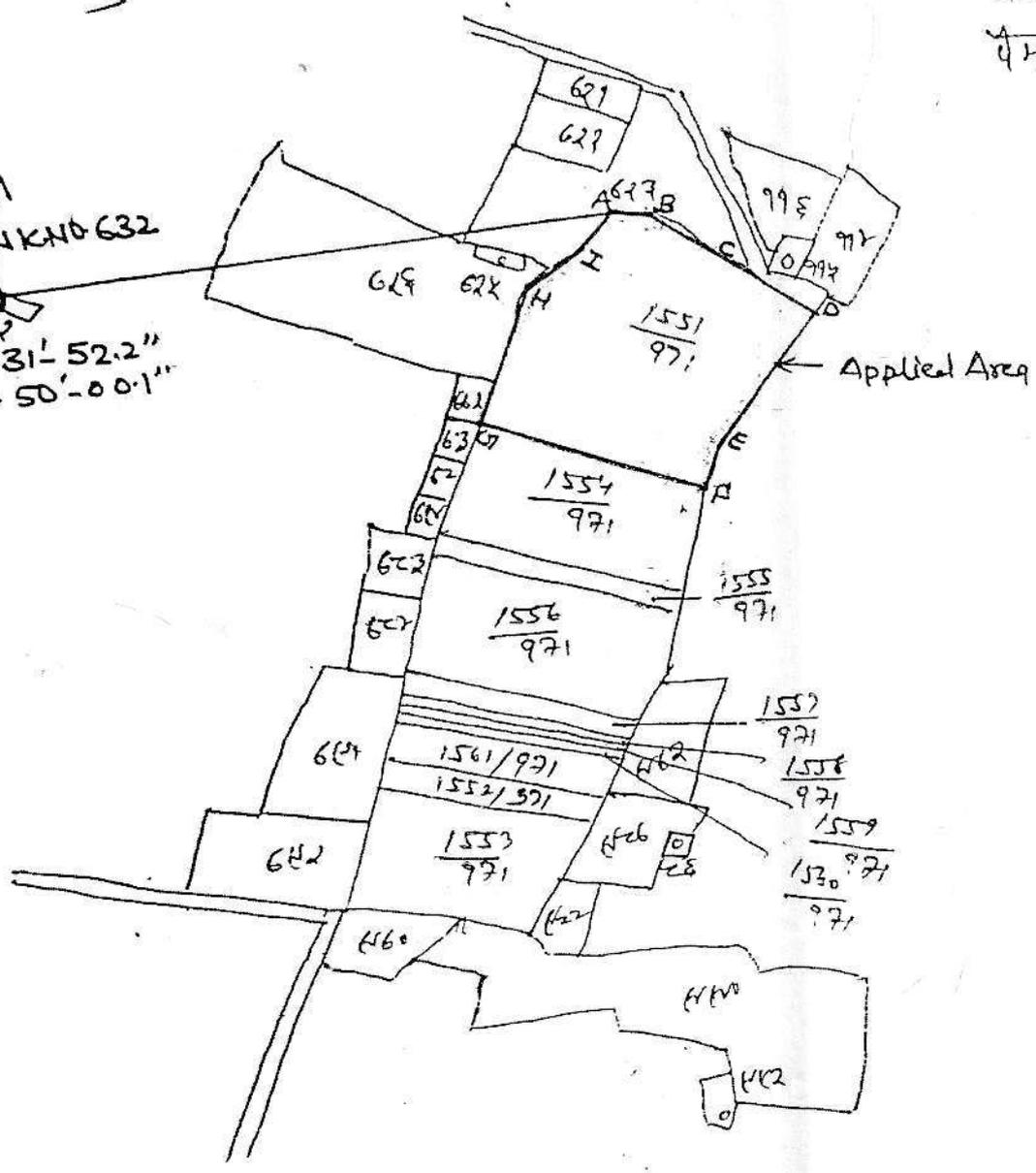
[Signature]
म.प्र.
जि.ह.अ.जी
म.प्र. ॥

नकाश नवमावास (18)

ग्राम - नमावास
 तह - रामजठ
 जिमा - अलवर
 क्षेत्र - २०००
 पैमाना - १:१०००



ELL IN KNO 632
 1-27°-31'-52.2"
 2-76°-50'-00.1"



आवेदन क्षेत्र

18/5/20
 नमावास

Res-9
 0229/20

कार्यालय रजिस्ट्रार जनरल, जयपुर
 पूर्व सीमांकन [खसरा सत्यापन/ जिला रिपोर्ट]

22/10/2020

आज दिनांक 23-12-2020 को कार्यालय पर

समांक:- खसरा/जाल/खस.हा/आ.न/2020/0000029864/2020/993
 दिनांक 18-12-2020 को पाठाना में आयोजित सार्वजनिक द्वारा
 स्वीकृति ग्रामी अ.सं.नं. 1551/971, राजहल ग्राम- नयावाप
 नं. रामदाह, जिला- जयपुर में अ.सं.नं. 2020/0000029864
 से आवंटित भूजा वाले रजिस्ट्रार जेजा पट्टा, निवासी ग्राम- नयावाप
 नं. रामदाह, जिला- जयपुर, आविदक श्री. अशोक कुमार महीदेव प्राठ
 को का पूर्व सीमांकन/खसरा सत्यापन/ जिला रिपोर्ट, हलका परवारी
 गयावास व आविदक प्रतिनिधि श्री इनील जोगल पुत्र श्री
 शरदप्रभास जोगल, निवासी- फिरीजपुरा बिरठा, हरियाणा कक्षा
 कार्यालय से व आविदक से प्राप्त विवरण सूची के अनुसार
 किया गया। स्याई किन्ड कुँका अ.सं.नं. 432 के आधारेण
 हलका परवारी के राजहल गवडा में उपलब्ध है अन्य कुँका
 का भी co-ordinate एवं सभी पीलर के co-ordinate
 GNSS की सहायता से लिया गया जो निम्नानुसार है:-

- स्याई किन्ड कुँका अ.सं.नं. 432 रामखाल 50 सतमी च.दू.मी. लम्बाई
 (FRP) → N-27°-31'-52.200001"
 E-76°-50'-00.099992"
 कुँका अ.सं.नं. 425 बाबूलाल मीना पुत्र बाबुशाम मीना व राज ककुँका
 N-27°-31'-51.600001"
 E-76°-50'-09.699992"
 कुँका अ.सं.नं. 115 कैलाश पुत्र विजयलाल व राज ककुँका
 N-27°-31'-51.600001"
 E-76°-50'-15.299992"
 विजयलाल

Signature

Signature

Signature

रवाई किन्तु कुँका अ.रव.नं. 432 है कुँका अ.रव.नं. 115
 का सुनिश्चान 93° - 419 मी है।

रवाई किन्तु कुँका अ.रव.नं. 432 है कुँका अ.रव.नं. 425
 का सुनिश्चान 94° - 263 मी है।

चिन्तन स्याची :

FROM	TO	BEARIN.	DISTANCE	co-ordinate.
FRP.	A	87°	322m.	N-27°-31'-52.59275" E-76°-56'-11.82624"
A	B	93°	18m.	N-27°-31'-52.56368" E-76°-56'-12.48141"
B	C	125°	45m.	N-27°-31'-51.70750" E-76°-56'-13.81066"
C	D	124°	77m.	N-27°-31'-50.27807" E-76°-56'-16.11349"
D	E	221°	100m.	N-27°-31'-47.85810" E-76°-56'-13.68213"
E	F	201°-30'	25m.	N-27°-31'-47.10692" E-76°-56'-13.33570"
F	G	293°	136m.	N-27°-31'-48.89336" E-76°-56'-08.80272"
G	H	22°	84m.	N-27°-31'-51.40816" E-76°-56'-09.99138"
H	I	64°	37m.	N-27°-31'-51.91902" E-76°-56'-11.21192"
F	A	38°-16'-31"	20.7378m.	N-27°-31'-52.59275" E-76°-56'-11.82624"

अधिकृत स्या - 1.9099 ए०.

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राजस्थान सरकार
कार्यालय खनि अभियन्ता, अलवर
सीमांकन व खसरा सत्यापन रिपोर्ट

आज दिनांक १-25/11/2021 को कार्यालय पर

क्रमांक :- खअ/अल/खोवे आवे/2021/000040114/525
दिनांक :- 24/11/2021 की पालना में खोवेदारी भूमी में ऑन-
लाईन रेकर्ड्स सं- 2021/000040114 से आवेदित क्षेत्र, नामें
खरिज - चेजा पत्पर निकट ग्राम - नयावास सोपली, बहरील-
रामगढ़ जिला- अलवर, आवेदक श्री बाबुलाल मीणा पुत्र
श्री धारसी मीणा राम मीणा निवासी - पावरा का वास, करयेडा,
अलवर काफ़ खसरा सत्यापन व सीमांकन हल्का पटवारी-
नयावास व आवेदक की उपस्थिति में आवेदक द्वारा प्रस्तुत
व कार्यालय से प्राप्त निम्न विवरण सुची अनुसर किया गया,

स्थाई बिन्दु, बुआ, अ ख. नं- 732, श्री रामलाल पुत्र श्री
लक्ष्मी चन्द मीणा का बुआ (F.R.P.)

N-27° 31' 52.20001" (~~681053~~
3046608)
E-76° 50' 00.09992"

FROM	TO	BEARING	DISTANCE (मै.)	CO-ORDINATE
FRP	A	112°-14'-10"	259.5939m	N-27°31'48.89336" E-76°50'08.80272"
A	B	113°	136 m	N-27°31'47.10693" E-76°50'13.33570"
B	C	145°	080m	N-27°31'44.60675" E-76°50'12.53949"
C	D	293°30'	150 m	N-27°31'46.61589" E-76°50'07.55938"
D	A	25°06'09"	77.9650m	N-27°31'48.89336" E-76°50'08.80272"

कुल सीमांकित क्षेत्रफल = 01.1147 हेक्टर
P.T.O.

दो अन्य मुस्तफिल बिन्दुओं का विवरण -

- (1) अ.ख.नं. - 725, बाबुलाल मीणा पुत्र बाबूराम मीणा का
 बुँडा (N-27°31'51.6000", E-76°50'09.69992") का
 कनेक्शन, FRP TO मुस्तफिल बिन्दु ① → 94° - 263 मीटर
- (2) अ.ख.नं. - 115, कैलाश पुत्र किसन लाल व अन्य का बुँडा
 (N-27°31'51.6000", E-76°50'15.29992") का
 कनेक्शन, FRP TO मुस्तफिल बिन्दु ② → 93° - 417 मीटर।

उपर्युक्त विवरण सुची के अनुसार आवेदित क्षेत्र को सीमांकित कर मौके पर सीमांकित क्षेत्र के सीमा स्तम्भों A, B, C व D को चिन्हित किया गया। मौके पर हल्का पटवारी द्वारा क्षणिक अभिलेख अनुसार बताया कि उक्त सीमांकित क्षेत्र ABCDA (क्षेत्रफल 01.114 हैक्टर), खातेदारी भूमी के अ.ख.नं. - 1554/371, रकबा - 1.05 है. , जिल्म - वरानी - 1, व अ.ख.नं. 1555/371, रकबा 0.20 है. , जिल्म वरानी - 1, खातेदार बाबुलाल मीणा पुत्र धीसाराम मीणा, हिल्सा - समूर्ण, जाति - मीणा ; निवासी - पावटा का मस ; वस्त्रांग लह-मालाखेडा जिला - अलवर में पड़ा है एवं मौके पर इसी खातेदार का कब्जा है।

सीमांकित क्षेत्र के चारों ओर 4.5 मी की परिधी में कोई सार्वजनिक स्थल आबादी, मन्दिर, मस्जिद, हाईटेंसन लाईन, आदि नहीं हैं। रिपोर्ट मौके पर बनाई जाकर हल्का कर किये गये।

Ayodhya
 श्री बाबुलाल मीणा

बख्शी
 श्री बाबुलाल मीणा श्री ग्यारसी
 राम मीणा
 (आवेदक)

(Signature)
 MF 25/11/21
 (Bhopal Chand)

स्वनि अभियन्ता
 खान एवं भूविज्ञान विभाग
 अलवर (राज०)

सि.स.स. वि.स.
 अलवर (राज०)
 (08.05) 2020

दो मुख्य मुहकफिल बिन्दुओं का विवरण :-

- (1) अ.ख.न. - 725, अबुलाल मीणा पुत्र बाबूराम मीणा का बुँडा (N-27°31' 51.6000", E-76°50' 09.69992") का कैम्पस, FRP TO मुहकफिल बिन्दु ① → 94°-263मीटर
- (2) अ.ख.न. - 115, कैलाश पुत्र किसन लाल व भन्व का बुँडा (N-27°31' 51.6000", E-76°50' 15.29992") का कैम्पस, FRP TO मुहकफिल बिन्दु ② → 93°-417मीटर।

उपर्युक्त विवरण चुकी के अनुसार आवेदित क्षेत्र को सीमांकित कर मौके पर सीमांकित क्षेत्र के सीमा स्तम्भों A, B, C व D को चिन्हित किया गया। मौके पर दत्ता पटवारी द्वारा वाजस्व अभिलेख अनुसार बताया कि उक्त सीमांकित क्षेत्र ABCDA (क्षेत्रफल 01.114 हैक्टर), खावेदारी भूमी के अ.ख.न. - 1554/371, रकब. - 1.05 है., क्लिम्-भरानी - 2, व भ.ख.न. 1555/371, रकब 0.20 है., क्लिम् भरानी - 1, खावेदर अबुलाल मीणा पुत्र धीसराम मीणा, हिस्सा-समूर्ण, जाति-मीणा, निवासी-पावटा का मस; बरखेडा वड-मालाखेडा जिला-अलवर में पड़ा है एवं मौके पर इसी खावेदर का कब्जा है।

सीमांकित क्षेत्र के चारों ओर 45 M की पारिधी में कोई सार्वजनिक स्थल आबादी, मन्दिर, मस्जिद, हाइस्केन लाईन, आदि नहीं है। रिपोर्ट मौके पर जाई जाकर हस्ताक्षर किये गये।

(Signature)
MF 25/11/21

(Bhopal Chand)

(Signature)
श्री अबुलाल शशी च्याती
राम मीणा
(आवेदक)

खनि अभियन्ता
खान एवं भूविज्ञान विभाग
अलवर (रा.)

(65)
नमल जमादर

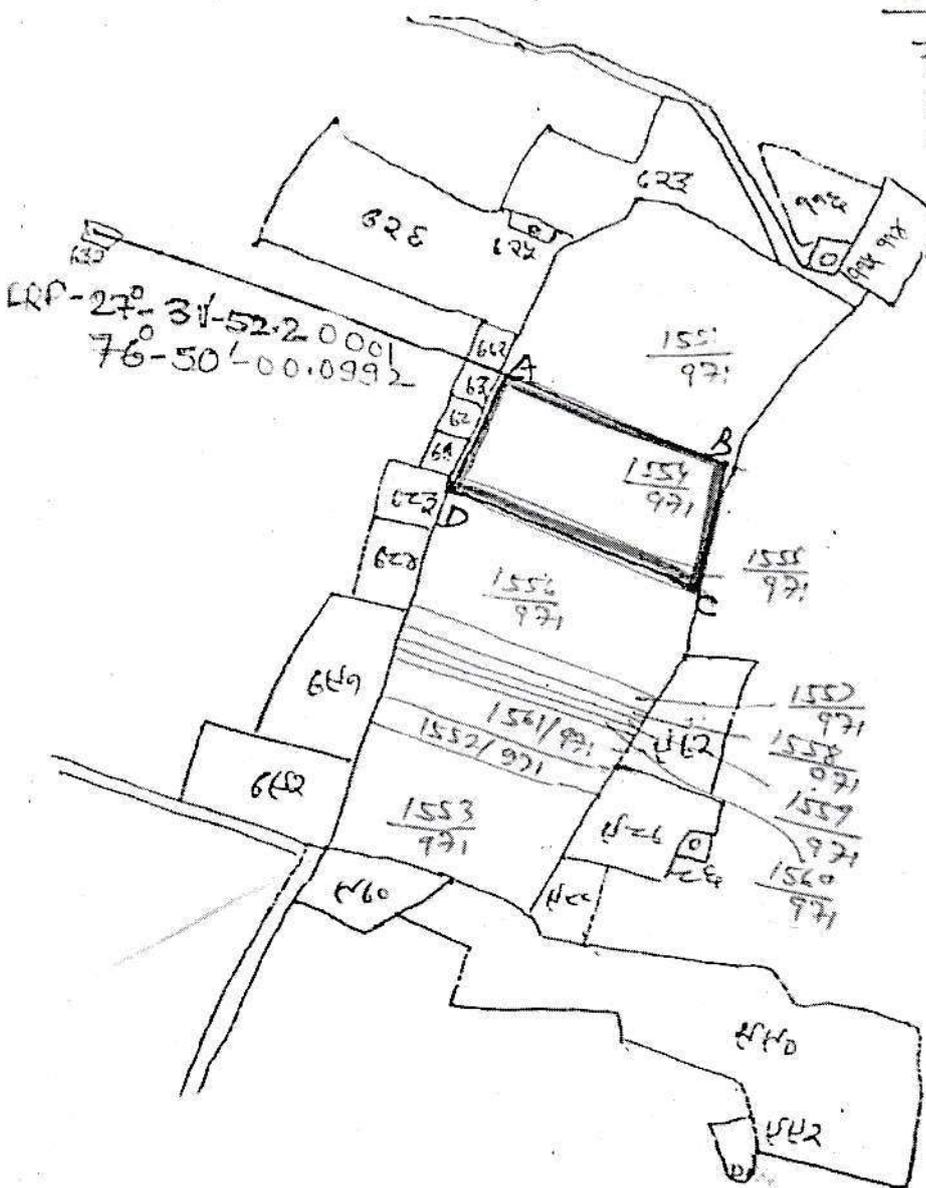
ग्राम - नयावाला

तह - रामगढ़

जिला - अजमेर

सर - 2000

पैमाना - 9 (1/4) इंच



LRP-27°-31'-52.20001
76°-50'-00.09992

X. P. Singh
08/07/2021

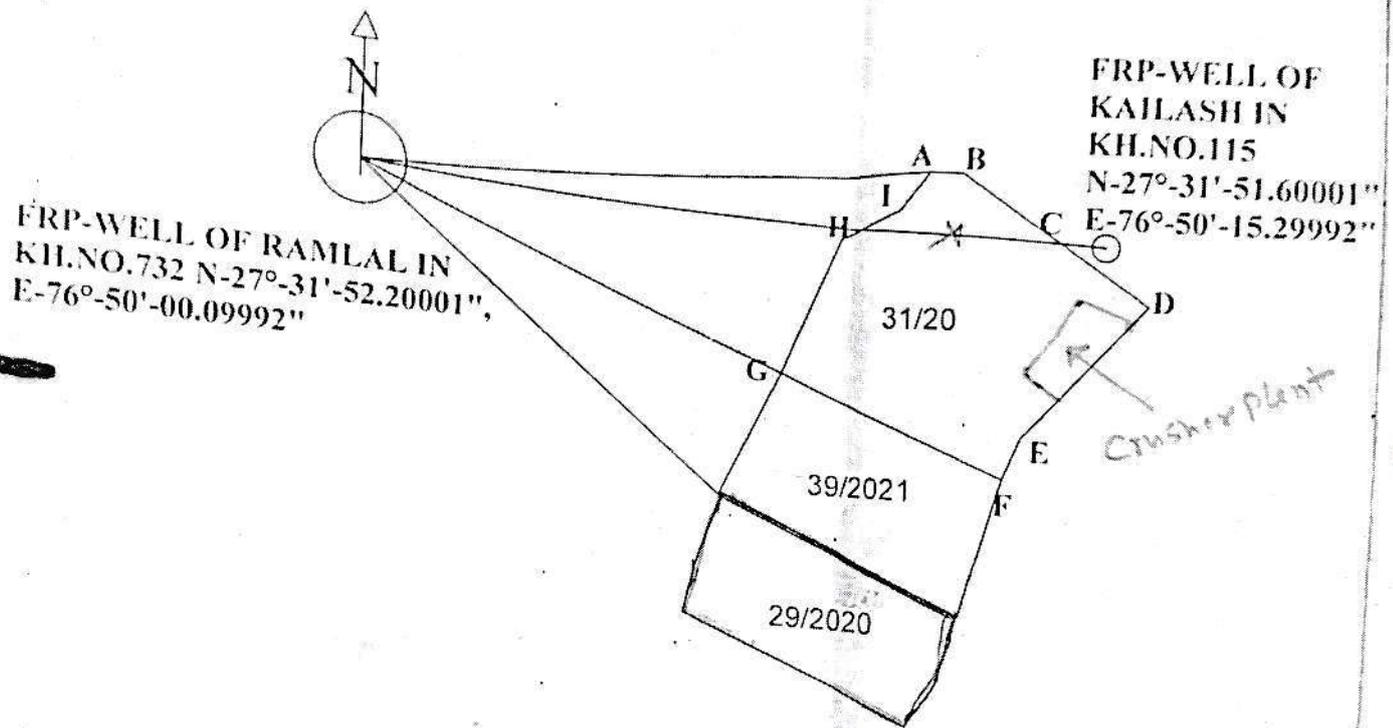
आवेदित क्षेत्र

P. S. S. S. S.
9/11/20

Inst. Charge
9/11/20

पट्टाधार-मण्डल-अजमेर
तह- रामगढ़ (अजमेर)

COMPOSIT MAP SHOWING EXISTING MINING LEASES
 ,MINERAL- MASONARY STONE
 NEAR VILLAGE -NAYABAS,TEHSIL-RAMGARH ,DISTRICT -
 ALWAR .
 SCALE-1CM=40 M



INDEX-
 EX.MINING LEASE AREA

PREPARED BY-
 (PRIYA VED)

CHECKED BY-
 (DEVENDRA SHARMA)

MINING ENGINEER
 ALWAR

राजस्थान-सरकार

कार्यालय रवनि अभियन्ता, अजमेर

मौका-रिपोर्ट

आज दिनांक 07/08/24 को श्रीमान रवनि अभियन्ता, महोदय (अजमेर) द्वारा दिने निर्देशों की पालना में वारंते खतन पर्या निरीक्षण निरूट ग्राम न्यायालय तहसील रामगढ़ जिला अजमेर में स्वीकृत चेकर प्रमापनीय खतन पर्या संख्या 34/2020, 39/2021 एवं 23/2020 (खतिज चेजा-पत्थर) पर मौके पर पहुंचा। मौके पर खतन पर्या चर्ची का फीनिषी उपरिखत मिला। वन्हे सख्त-तीका खतन पर्या का मौका निरीक्षण किया गया।

सर्वप्रथम खतन पर्या संख्या 34/2020 का मौका निरीक्षण किया गया। मौके पर उक्त खतन पर्या के कार्यालय से प्राप्त विवरण सूची अनुसार सीमा स्तम्भों को स्थापित किया गया। उक्त खतन पर्या में खतन कार्य चालू पाया गया तथा खतन कार्य स्वीकृत सीमा खतन पर्या के ऊपर ही चेजा पाया गया। खतन पर्या में रुक रुकेन इशत स्थापित होना पाया गया जो कि मौके पर चालू पाया गया। प्रेशर द्वारा पत्थरोको पील करके रोडी, डस्ट व ब-ड-ड बनेन का होता पाया गया। उक्त खतन पर्या में खतन निरीक्षणर अहाफे प्रा. निमित्त के काम से स्वीकृत है तथा नज्माल 1.9099 हैक्टर है। कार्यालय के रिफा. अनुसार उक्त खतन पर्या निजी खातेगरी सूची के खतन नम्बर 1551/971 किन्तु सूत्रि नम्बरी-1 ग्राम न्यायालय तहसील रामगढ़ जिला-अजमेर में स्वीकृत चेकर प्रमापनीय है। मौके पर पर्याचारी के नाम का सूचना पर्या लगा हुआ मिला, जिस पर जरूरी प्रयत्नरें अंकित हैं। खतन पर्या के सीमा स्तम्भों को GPS 724 की सघपता से स्थापित किया गया।

12

P.T. 0.

मौके पर उपरिक्त प्रतिनिधि ने बताया की लोड ड्रा
ब्लॉकिंग की अनुमति हेवी मशीनरी से अनुमति तथा connect
to operate प्राप्त नही खनन कार्य किया जा रहा है, जिसका
रिकार्ड कार्यालय में पेश किया हुआ है। लोड ड्रा मशीन
मैनेजर लगाया हुआ है, जिसकी उपरान्त में खनन कार्य
किया जाता है।

(2) इसके पश्चात उसके Adjoining स्थल

खनन पर्य संख्या 39/2024 का मोका उपरिक्त प्रतिनिधि की
उपस्थिति में देखा गया। मौके पर इन खनन पर्ये का सूचना
पत्र लगा हुआ मिला, जिस पर उल्टी सूचना अंकित देना पड़ी
गयी। मौके पर कार्यालय से प्राप्त विवरण सूची अनुसार GPS न 24
की सहायता से खनन पर्ये के सीमा स्तम्भ स्थापित किए
गये। मौके पर खनन कार्य खनन पर्ये की स्वीकृत सीमा में
ही होना पाया गया तथा खनन कार्य चालू पाया गया। खनन
कार्य पोकलैन्ड मशीन, डी.डी. मशीन व डंपरों की सहायता से
किया जाता पाया गया। उपरिक्त प्रतिनिधि। पट्टेचारी ने
बताया की लोड ड्रा Blasting की परमादेश, Heavy
Earth Machinery तथा connect to operate की
परमिशन लेकर ही खनन कार्य किया जा रहा है जिसकी
परमिशन की कोपी कार्यालय में उपलब्ध है।

कार्यालय रिकार्ड अनुसार इन खनन पर्य संख्या
29/2024 पट्टेचारी, श्री बल्लुलाल मीणा खनिज मेजा पट्टा
(मेजा नं 1.1147 रेंज 1) तथा खसरा नं 1554/971 व
खनन 1555/971 श्री विजय करानी - 1 खातेजर बल्लुलाल
मीणा ग्राम बसवास तहसील रावगढ़ जिला आपदा में
पडला है। मौके पर खनन पर्ये में सुचारुपण किया
जाना पाया गया।

T.T. 0.

③ इसी पश्चात इसके पास स्थित खनन पर पट्टे का 29/2020 का भोफा उठा गया। भोफे पर खनन परटे में खनन कार्य चालू पाया गया। भोफे पर उक्त खनन परटे का हटाना परटे लगा हुआ पाया गया जिस पर जल्दी सूचनाएं अफ्री होना पायी गयी। कार्यालय से प्राप्त रिपोर्ट इसी अनुसार रमाणी मिनू से 685 724 की सहायता के सीमा स्तम्भों को स्थापित किया गया तो पाया कि खनन कार्य उक्त खनन परटे की स्वीफल ग्रेड में ही चालू पाया गया। खनन कार्य पोकमेन मशीन, 5 CB मशीन व डम्पिंग की सहायता से किया जाना पाया गया। कार्यालय के रिकॉर्ड अनुसार उक्त खनन परटे की आंशुराग खनिज चेजा पत्थर प्रोडफाल 1.00 हेक्टर एक्सरांक 1556/971 फिन्म निजी स्वोकेरी मूनि बरानी -1 राजस्व गेम नयाबास लक्ष्मी रामवठ जिला जालपूर में स्वीफल चेजा उभापशील है।

भोफे पर उपस्थित परटेधारी। जलिनियि जे गंगा की हमारे गारा प्लासिंग की अनुमति 6 मघ से Heavy Earth Machinery की परमिशन तथा connect to operate लेकर ही उक्त खनन परटे में खनन कार्य किया जा रघ हो तथा Mines Manager / Jinnam की डेवरेज में ही खनन कार्य किया जा रघ है।

अतः उक्त तीनों खनन परटे में खनन कार्य को विद्यार्थित अनुमति संभव स्तर से प्राप्त कर वैध तरीके से किया जाना पाया गया तथा water-table not intersect by mining activities taken by lessees.

भोफा जांच रिपोर्ट तैयार कर उसके आगे कार्यवाही

रेलवे शर्त

रिंकू कोसी, JMT

13

6/4/22
22/4/22

राजस्थान सरकार
कार्यालय जमीन अभियन्ता, जयपुर
सीमांकन रिपोर्ट

आज दिनांक: - 03/04/2022 को खनन पट्टा संख्या-
31/2020, में. शिरकेवर महादेव प्रा. लि. निम्न जगह स्थित
दल्लीवा-रामगढ जिणा-भाणपर पर आवेदन के धारणा पत्र के क्रम
से सीमांकन (सीमाज्ञान) करने मौके पर पहुँचा गया।

मौके पर खनन पट्टा शिष्टिधी श्री मुकेश
पटेल S/0 श्री धनसिंह निवामी-फिरोजपुर शिरका, बूहु, मैवात
व्यक्ति मिले, जिनकी उपस्थिति में खनन पट्टे की सीमांकन
शिष्टिधी रिपोर्ट 16.09.2021 की विवरण सुची के अनुसार
खनन पट्टे के सीमा स्तम्भों का मौके पर सत्यापन किया
गया। मौके पर उपस्थिति शिष्टिधी द्वारा सभी सीमा
स्तम्भों A, B, C, D, E, F, G, H क्षेत्र - 1.9099 हेक्टेयर
को कलर पेंट की सहायता से निशान लगाये गये। व्यष्टिधी
को सभी सीमा स्तम्भों को पत्र के निर्धारित
मात्र व भाणपर के बनाने हेतु निर्देशित किया गया।

सीमांकन रिपोर्ट मौके पर क्लायी साफर
दस्तावेज सुर किये गये। क्लेर हेतु प्रस्तुत क्षेत्र के कोनों के GPS कोऑर्डिनेट
दिये गये। (1) 27° 31' 49.65" E 76° 50' 15.50" (2) 27° 31' 47.85" / 76° 50' 13.68"
(3) 27° 31' 48.24" / 76° 50' 12.64" (4) 27° 31' 50.34" / 76° 50' 13.76".

मुकेश पटेल

(Bhopal chand)
03/04/2022

मुकेश पटेल S/0 श्री धनसिंह पटेल
नि- फिरोजपुर शिरका, बूहु, मैवात

6/4
6/4/22

राजस्थान -सरकार
कार्यालय खनि अभियन्ता ,खान एवं भू-विज्ञान विभाग, अलवर
दिनांक-21 अप्रैल 2022
कमांक-खअ/अल/खाते.आवे./31/2020/613
श्रीमान मैसर्स झिरकेश्वर महादेव प्रा.लि
32, विजय मंगल, दिल्ली-अलवर रोड, फिरोजपुर झिरका, नूह मेवात हरियाणा।

विषय:- खनन पट्टा सं० 31/ 2020 निकट ग्राम नयावास तहसील रामगढ
जिला अलवर के केशर ईकाई प्रस्तावित करने हेतु ले- आउट प्लान
जारी करने के काम में।

आप द्वारा प्रस्तुत प्रतिवेदन के सम्बन्ध में उपरोक्त विषय में लेख है कि आपके पक्ष में
जारी खनन पट्टा सं० 31/20 खनिज पत्थर चुनाई क्षेत्रफल 1.9099 है०, निकट ग्राम
नयावास तहसील रामगढ जिला अलवर में सीमांकन रिपोर्ट अनुसार आपका खनन पट्टा
निम्न अक्षान्तर-देशान्तर में आता है-

FRP- Public well in Naybas khsra no 732
N 27-12-57.5" E 76-49-14.6"

Pillar	Longitude	Latitude
A	76-50-11.82624	27-31-52.59275
B	76-50-12.48141	27-31-52.56368
C	76-50-13.81066	27-31-51.70750
D	76-50-16.11349	27-31-50.27807
E	76-50-13.68213	27-31-47.85810
F	76-50-13.33570	27-31-47.10692
G	76-50-08.80272	27-31-48.89336
H	76-50-09.99138	27-31-51.40816
I	76-50-11.21192	27-31-51.91902

खनिकार्यदेशक, कार्यालय हाजा द्वारा प्रस्तुत रिपोर्ट दिनांक 03.04.2022 के अनुसार खनन
पट्टा क्षेत्र में एक केशर स्टोन युनिट प्रस्तावित होना पाया गया, जिसके मौके पर
अक्षान्तर-देशान्तर लिये गये। जिनका विवरण निम्नानुसार है।

Pillar	Longitude	Latitude
1	76-50-15.50	27-31-49.65
2	76-50-13.68	27-31-47.85
3	76-50-12.64	27-31-48.24
4	76-50-13.76	27-31-50.34

उक्त केशर के अक्षान्तर-देशान्तर को खनन पट्टा क्षेत्र पर मार्क करने पर पाया गया कि केशर
स्टोन यूनिट खनन पट्टा क्षेत्र के अन्दर आती है। अतः इस प्रकार आपके खनन पट्टा में केशर
प्लान्ट प्रस्तावित होना सत्यापित किया जाता है।

भवदीय

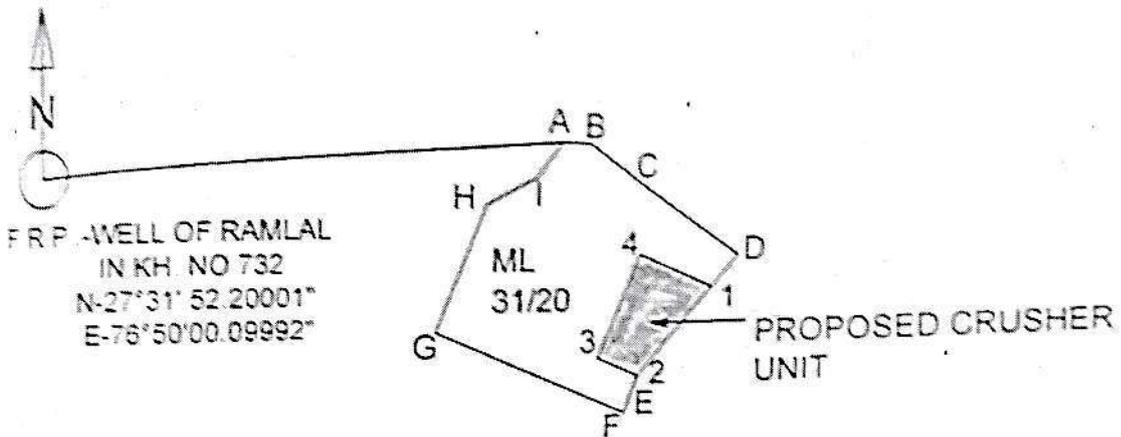
(राजन्द्र सिंह)

खनि अभियन्ता, अलवर

MAP SHOWING CRUSHER UNIT IN EXISTING MINING LEASE AREA
31/2020 FOR MINERAL MASONARY STONE NV NAYABAS TEHSIL
RAMGARH DISTRICT- ALWAR

M.F.O.M'S JHIRKESWAR MAHADIW PVT LTD

SCALE 1 CM= 50 Mts



INDEX

- 
2 PROPOSED CRUSHER PLANT AREA WITH IN MINING LEASE AS PER SURVEY REPORT ON DT. 03.04.2022 (AREA =0.2896 HECT.)
- 
3 LEASE AREA 1.9099 HECT

(Signature)
21/4/2022
AK PANDEY
D/MAN

(Signature)
MINING ENGINEER
खानि अभियन्ता
खान एवं भूविज्ञान विभाग
अलवर (राज०)

Model Form of Mining Lease deed.

(hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.

- (2) The area of the said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of ----- years thence next ensuing.

2 Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.
- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.
- (4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3 Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station except under and in accordance with the written permission of the authority owning the ropeway or from any public roads (excluding mines approach road/village roads), reservoir, canal, other public place, buildings or pillars of railway and road bridge or inhabited site except with the previous permission of the Collector or any other officer authorised by the State or Central Government and otherwise then in accordance with such instructions, restrictions and conditions either general or specific as may be attached to such permissions. The said distance of forty five meters shall be measured in the case of public roads (excluding mines approach road/village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. The lessee shall not, in the case of mines approach road/village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State/Central Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.
- (2) Permission for surface operation in a land not already in use- Before using for surface operation and land which has not already been used for such operations. The

lessee/lessees shall give to the Collector of the District one calendar month previous notice in writing specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within one month after receipt by him of such notice unless the objection so stated shall on reference to the Government be a mulled or waived.

4 The lessee/lessees hereby covenants with the Government as following:

- (1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017:

Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.

- (2) Surface rent and other payments-

- (a) The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.
- (b) The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.
- (c) The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time ¹[and the Rajasthan State Mineral Exploration Trust fund as per rates specified in the Rajasthan State Mineral Exploration Trust Rules, 2020, as amended from time to time].

- (3) Dead Rent-The lessee/lessees shall also pay for every year, ²[the annual dead rent in advance equated quarterly installments] as determined, from time to time:

Provided that the lessee/lessees shall be liable to pay the dead rent or royalty in respect of each mineral, which ever be higher but not both.

³[Provided further that where mining lease is granted with the condition that the lessee shall commence mining operations after obtaining environment clearance, in such case dead rent shall be payable after commencement of mining operations or one year from the date of registration of lease deed, whichever is earlier.]

- (4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as "dead rent" of Rs. in the office of the Mining Engineer/Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral ⁴[Foundation Trust fund and Rajasthan State Mineral Exploration Trust fund] or any other charges. Surface rent will be deposited with the Revenue Department.
- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

¹ Inserted vide notification dated F.12(47)Mines/Gr.I/2016 15-09-2020

² substituted vide notification dated F.14(9)Mines/Gr.II/2015-Pt.II 20-6-2017

³ inserted vide notification dated F.14(1)Mines/Gr.II/2022-Pt.II 16-08.2022

⁴ Inserted vide notification dated F.12(47)Mines/Gr.I/2016 15-09-2020

compensation or to account to the lessee or licensee in respect thereof;

(xxii) A mining lease or licence may contain such other conditions as the Government may deem necessary in regard to the following, namely:-

- (a) compensation for damage to land in respect of which the lease or licence has been granted;
- (b) restrictions regarding felling of trees on unoccupied and unreserved Government land;
- (c) the restriction of surface operations in any area prohibited by any authority;
- (d) the entering and working in a reserved or protected forest;
- (e) the securing of pits and shafts;
- (f) the power to take possession of the plant, machinery, premises and mines in the event of war or emergency; and
- (g) filing of civil suits or petitions relating to disputes arising out of the area under lease or licence;

(xxiii) Subject to the conditions mentioned in this rule, the lessee or licensee shall, with respect to the land leased or licensed to him, have the right for the purpose of mining operations on that land,-

- (a) to work the mines;
- (b) to sink pits and shafts and construct roads;
- (c) to erect building, plant and machinery;
- (d) to quarry and obtain building and road materials and make bricks;
- (e) to use water;
- (f) to use land for stacking purpose; and
- (g) to do any other thing specified in the lease or licence;

(xxiv) If the lessee or licensee holding a mining lease or licence, is convicted of illegal mining and there are no interim orders of any court of law suspending the operation of the order of such conviction in appeals pending against such conviction in any court of law, the Government may, without prejudice to any other proceedings that may be taken under the Act or the rules made thereunder, after giving such lessee or licensee an opportunity of being heard and for reasons to be recorded in writing and communicated to the lessee or licensee, terminate such mining lease or licence and forfeit whole or part of the security; and

(xxv) The Mining Engineer or Assistant Mining Engineer concerned may, by an order in writing prohibit mining in whole or part of the lease or licence area, if in his opinion such operation is likely to cause premature collapse of any part of the workings or otherwise endanger the mine or quarry or the safety of persons employed therein, or there is danger as regards to outbreak of fire or flooding or such operations may cause damage to any property:

Provided that Mining Engineer or Assistant Mining Engineer concerned shall obtain prior approval or post facto approval within fifteen days, depending upon emergency, from Superintending Mining Engineer concerned regarding instructions for prohibition of mining operation and mining in such area shall only be resumed with prior written approval of Superintending Mining Engineer concerned.

(2) Every mining lease shall be subject to the following additional conditions:-



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

मुख्यालय, 4, सैक्टरियल क्षेत्र, झालाना झूंगरी, जयपुर-302004
फोन: 0141-2716813-14, 2716833, 874, ई-मेल: scmgsds.rpcb@gmail.com

क्रमांक: एससीएमजीएण्डडीएस(जन.03)/रा.प्र.नि.नं./ 1929-80

दिनांक: 19/3/22

जिला फ्लेक्टर
अलवर।

विषय:- राजस्थान भू-राजस्व (प्राथमिक क्षेत्र में कृषि भूमि का अकृषि प्रयोजन हेतु संपरिवर्तन) नियम-2007 के नियम 4 ग के अनुसार आपादी भूमि की बाहरी सीमा से 1.5 किमी की परिधि में स्टोन क्रेशर हेतु भू-संपरिवर्तन प्रतिबंधित होने पर भी प्रदूषण नियंत्रण मण्डल द्वारा क्रेशर संचालन हेतु Consent to Operate जारी करने के संबंध में।

- सन्दर्भ:- 1. आपका पत्र क्रमांक राजस्व/2021/435 दिनांक 19.01.2022
2. इस कार्यालय का पत्र क्रमांक एससीएमजीएण्डडीएस (जन.03)/रा.प्र.नि.नं./1576-77 दिनांक 15.02.2022 (प्रति संलग्न)
3. आपका पत्र क्रमांक राजस्व/2021/817 दिनांक 04.02.2022

महोदय,

उपरोक्त विषयान्तर्गत प्रास्तंगिक पत्रों के सन्दर्भ में लेख है कि स्टोन क्रेशर उद्योगों की स्थापना/संचालन हेतु राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा दिनांक 05.08.2018 को जारी मार्गदर्शिका (Guidelines) में स्पष्टतया उल्लेखित है कि खान एवं भू-विज्ञान विभाग, राजस्थान सरकार द्वारा जारी माईनिंग लीज क्षेत्र में स्टोन क्रेशर स्थापित किये जा सकते हैं। उपरोक्त स्टोन क्रेशर, खनन पट्टा क्षेत्र के भीतर स्थापित किये जा सकते हैं (घाटें राजस्व गांव की सीमा से इसकी दूरी कुछ भी हो)। अर्थात् खनन क्षेत्र में स्टोन क्रेशर की स्थापना हेतु भूमि के संपरिवर्तन की आवश्यकता नहीं है।

संलग्न - उपरोक्तानुसार।

आनंद शीतल
(आनन्द शीतल)
सदस्य सचिव

तिलिपि- क्षेत्रीय अधिकारी, रा.प्र.नि.नं., अलवर को प्रेषित कर लेख है कि राज्य मण्डल द्वारा जारी स्टोन क्रेशर मार्गदर्शिका में निहित प्रावधानों की पालना सुनिश्चित करें।

शुभ प्रभारी (एससीएमजीएण्डडीएस)

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website
www.environment.rajasthan.gov.in
INSPECTION REPORT

(Under Section 23 of the Water Act 1974, Under Section 24 of the Air Act 1981 and Under Section 10 of EP Act 1986)

1	Name of the industry :-	M/s Jhirkeshwar Mahadev Pvt. Ltd.
	Address of the industry :-	ML No. 31/2020, Khasra no.- 1551/971, Near Village.- Nayabas, Tehsil.-Ramgarh, District.- Alwar
	E-mail:-	-
	Mobile :-	9812344200
2	Date of inspection :-	12/10/2023
3	Name and designation of the person contacted :-	Shri Anil Goyal, Authorized Signatory
4	Date of commencement of production :-	Yet to commission
5	Type of industry :-	Stone Crushing Unit
6	Nature of industry :-	Air
7	Size of industry :- Large/Medium/Small	Small
8	Category of Industry :- Red/Orange /Green(others)	Orange
9	Status of Operational :- operational/non-operational/closed/any other-If non-operational reason and period of non-operational	Yet to commission
10	List of partners/directors/proprietor with addresses:- <ul style="list-style-type: none"> • Shri Vinay Kumar Khandelwal S/o Shri Govind Prasad R/o Main Market, Chopada Bajar, Ramgarh, Alwar- 301026 • Shri Sanjay S/o Shri Dal Chand Jain R/o 154, W. No. 12, Firojpur Jhirka, Mewat, Haryana-122104 	
11	Status of consent under the Water Act'1974 and Air Act'1981.- Consent to Establish under Air Act'1981 has been accorded to this stone crusher vide this Office letter no. F(Tech)/Alwar (Ramgarh) /6745(1)/2021-2022/1824-1825 dated 24/03/2022 for capacity @ 1,350,000 Ton/Annum. This consent is valid up to 31/01/2027. Proponent has now submitted online application for renewal Consent to Operate under Air Act'81 with consent fee of Rs 1000+37500 deposited for Capital investment, in fixed assets, for this facility has been mentioned as Rs 144.72 lac.	
12	Status of authorization under HWM Rules	Not applicable
13	Name of raw material with quantity (per day or per month or annum)	Masonry Stone



14	Name of products(s) and by-products manufactured with quantity (per day or month or annum)	Stone Grit & Dust:- 1,350,000 Ton/Annum
15	Details of plant & machinery :-	Grizzly, One Jaw Crusher, cone crusher, screens
16	Water related :-	
	Source of water	Tanker supply
	Status of metering arrangement on sources	Not applicable
	Meter reading (if meter provided)	
	various process/use	spraying and domestic usage
	Water consumption process/use wise	Spraying :- 6 KLD Domestic:- 0.4 KLD
17	Waste water generation(stream wise) per day :-	Spraying:- Nil Domestic:- 0.36 KLD
18	Whether the industry is connected with CETP or has provided Effluent Treatment Plant or treatment not required	Not applicable
19	Discharge of waste water (per day)	Domestic:- 0.36 KLD
20	Point of discharge/disposal of waste water and ultimate receiving body. adequacy of disposal	Domestic:- Septic Tank and soak pit
21	Details of air pollution :-	
A	Process Stacks-	Not applicable
B	Flue gases stacks-	Not applicable
C	Source of fugitive emission and measure taken to control, if any with details & adequacy.	
	Status of air pollution control measures as prescribed under Environment (Protection) Act'1986 with grizzly, Jaw Crusher, cone crusher, Vibratory Screen, Material handling, Transfer Points, Vehicular Movement is as under :-	
	<ul style="list-style-type: none"> • Water spraying arrangements has been provided at inlet and outlet of jaw crusher. • Water spraying arrangement has been provided at inlet and outlet of cone crusher. • Inlet and outlet of secondary crushers (cone crusher) have been covered with rigid tin sheet. • Vibratory screens have been covered with tin sheet. • Water sprayers have been installed at the feeding and outlet areas of vibratory screens. • The transfer points to conveyors have been enclosed or placed within a totally enclosed structure. • Water spraying system has been installed at belt conveyors. • Water storage facility of 6000 liters at stone crusher site has been provided. • Metallic chute have been provided for free falling transfer points from dust conveyors to stockpiles. • Wind breaking walls has been provided between stock piles. • Compacted road has been constructed within crusher premises for dust suppression. 	

	<ul style="list-style-type: none"> • Sign board showing the name, address and capacity of the stone crusher has been provided. • For demarcation of crusher premises, tin shed boundary wall has been provided all around stone crusher premises. 				
D	Details of incinerator			Not applicable	
E	Details of D. G. Set				
	S. No	Rating of D. G. Set	Status of Acoustic enclosure	Adequacy of stack and acoustic enclosure	Whether adequate and safe infrastructural monitoring facility provided or not?
	Not applicable				
F	Source of foul odour and measures taken to control, if any			Not applicable	
22	Fly ash management with all details, if applicable			Not applicable	
23	Details about Hazardous Waste Management			Not applicable	
24	Electric service number			Meter S. No. 5076640	
25	Water service number			Not applicable	
26	Other relevant information regarding the industry, including complaints.- (a) During inspection stone crusher was found non-operational. (b) Crusher has Jaipur Vidhyut Vitran Nigan Limited connection for power/electricity supply. No D. G. Set was found in the premises as source of power/electricity supply to the crusher. (c) Housekeeping in all around crusher premises was found satisfactory. (d) Plantation has been carried out as per prescribed guidelines of Board. Approx 25 plants/trees were found within premises around the premises. Some saplings plants were also observed within premises.				
27	Details of water/waste water sample collected during inspection			Not applicable	
28	Details of air/emission sample collected during inspection			Not collected during inspection	
29	Compliance of CTE/CTO/Authorization /Registration/ Undertaking/ Bank Guarantee if any, EC-conditions, if applicable :-			As mentioned in report	
30	Cess verification			Not applicable	
31	Specific non-compliance if any, observed during inspection			-	


 Pavan Kumar Meena
 JEE, RO Alwar

C.S. 
 Deependra Jharwal
 Regional Officer

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 2992

Report On : 08/01/2024

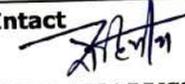
I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 04/01/2024 from ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar a sample of Ambient Air Quality of M/S Jhirkeshwar Mahadev Pvt. Ltd. , Plant - Stone Crusher [115195] ,ML No 31/2020, Khasra No 1551/971, Near Village- Nayabas, , City- Nayabas Tehsil- Ramgarh , District- Alwar M.L No- ML No. 31/2020 (Ref. No. 20201000029867) Collected from Fugitive Emission Monitoring approx. 08 meter away from source (cone crusher) Latitude-27.531218, Longitude-76.837899 Collected on 04/01/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/01/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	567

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 08/01/2024


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Survey report

In compliance of GRAP stage III of CAQM and directions received from the Regional Officer, RSPCB Alwar, following Stone crushers were inspected by undersigned board officials during survey on 16/01/2024.

1. M/s Mahadeva Stone Crushers (Unit ID 11213):

Address: N/v Lalawandi, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Rajkumar, Supervisor (8005887696)

Operational status: Closed

Status of Pollution Control measures:

i) Adequacy of water spraying: No permanent water spraying was found on dust conveyor.

ii) Boundary wall: Boundary wall was found damaged near final goods storage area.

iii) Wind Breaking Wall: One wind breaking wall was found damaged

iv) Green belt along the periphery/Plantation: Provided

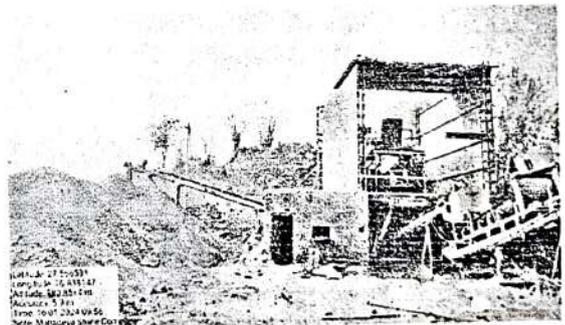
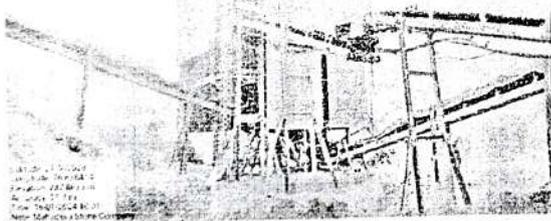
v) Capacity of water storage facility: 5000 ltrs

vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Partially covered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Partially covered

viii) Final product was found stored in nearby rented land for which industry has not obtained prior consent.



2. M/s Balaji Stone Company (Unit ID 17253):

Address: N/v Lalawandi, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Bhupendra, Supervisor (9828277812)

Operational status: Closed (non-operational since last two months)

Status of Pollution Control measures:

i) Adequacy of water spraying: Inadequate.

ii) Boundary wall: Not provided

iii) Wind Breaking Wall: Not provided

iv) Green belt along the periphery/Plantation: Not provided

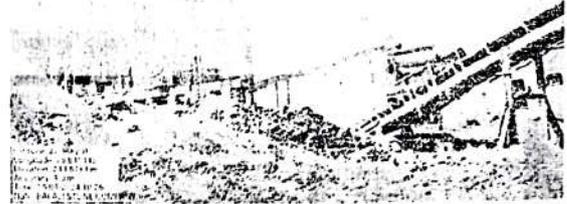
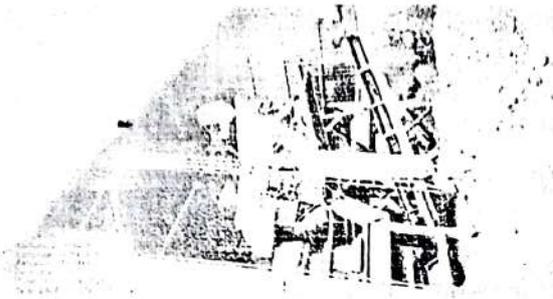
v) Capacity of water storage facility: 5000 ltrs

vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Partially covered

- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Uncovered



3. M/s Shree Hari Stone Grits Pvt Ltd., (Unit ID- 47301):

Address: N/v Lalawandi, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Aman, Kanta worker (6378219136)

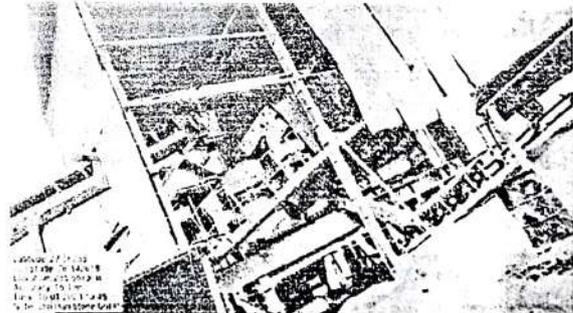
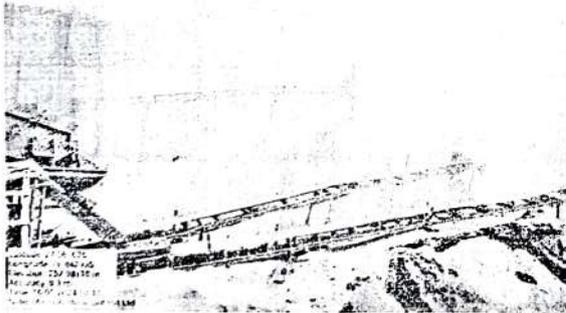
Operational status: Closed

Status of Pollution Control measures:

- i) Adequacy of water spraying: Not provided on conveyers.
- ii) Boundary wall: Not provided.
- iii) Wind Breaking Wall: Wind Breaking Wall was found damaged
- iv) Green belt along the periphery/Plantation: Inadequate
- v) Capacity of water storage facility: 5000 ltrs
- vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Uncovered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Uncovered



4. M/s Mahaveera Stone Crushers (Unit ID- 81018):

Address: N/v Khohar, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Pravez Aalam, Supervisor (7015614717)

Operational status: Closed

Status of Pollution Control measures:

- i) Adequacy of water spraying: Inadequate.
- ii) Boundary wall: Provided.
- iii) Wind Breaking: Not provided
- iv) Adequacy of Green belt along the periphery/Plantation: Inadequate

v) Capacity of water storage facility: 2000 ltrs

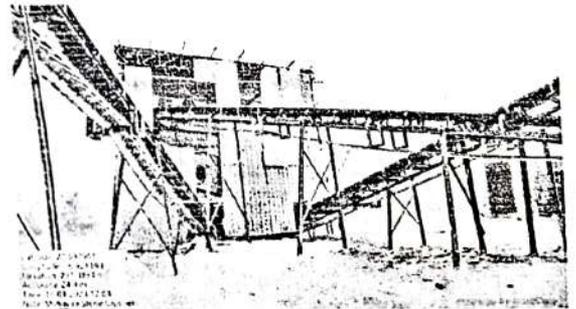
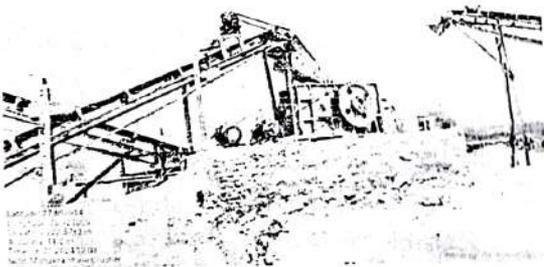
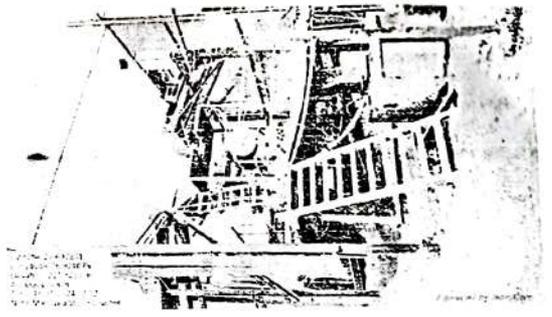
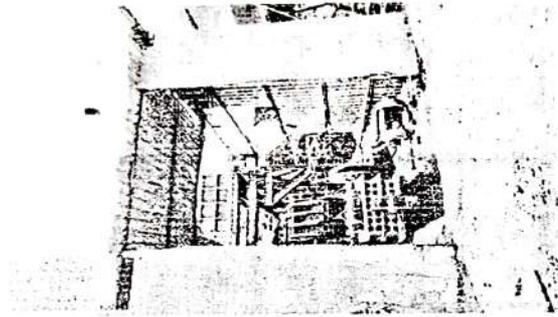
vi) Sign board indicating name, address & consent details: Not provided

vii) *Covering:*

- Jaw Crusher: Partially covered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Uncovered

viii) Source of fresh water: Borewell and Tanker supply both

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



5. M/s Royal Alwar Stone Product Co. (Unit ID 10697):

Address: N/v Garhi, Tehsil: Ramgarh, Alwar

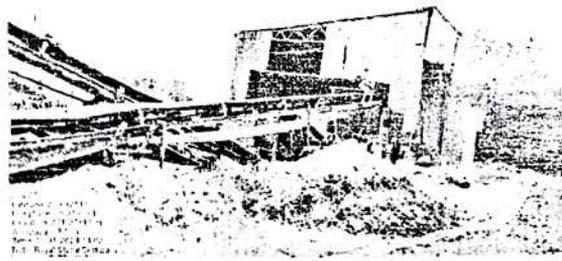
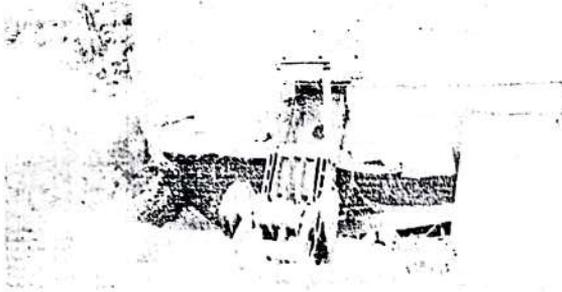
Name of representative along with designation: Mr. Veerendra, Supervisor (9982334004)

Operational status: Closed

Status of Pollution Control measures:

- Adequacy of water spraying: Inadequate.
- Boundary wall: Provided.
- Wind Breaking Wall: Wind breaking wall was found damaged
- Adequacy of Green belt along the periphery/Plantation: Adequate
- Capacity of water storage facility: 6000 ltrs
- Sign board indicating name, address & consent details: Provided
- Covering:*

- Jaw Crusher: Uncovered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Uncovered



6. M/s Dan Stone Crusher (Unit ID- 17798):

Address: N v Neekach, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Vijay, Supervisor (9783752829)

Operational status: Closed

Status of Pollution Control measures:

i) Adequacy of water spraying: Adequate.

ii) Boundary wall: Provided.

iii) Wind Breaking: Provided

iv) Adequacy of Green belt along the periphery/Plantation: Adequate

v) Capacity of water storage facility: 15000 ltrs

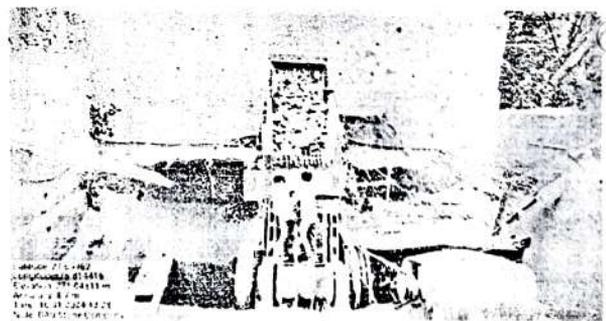
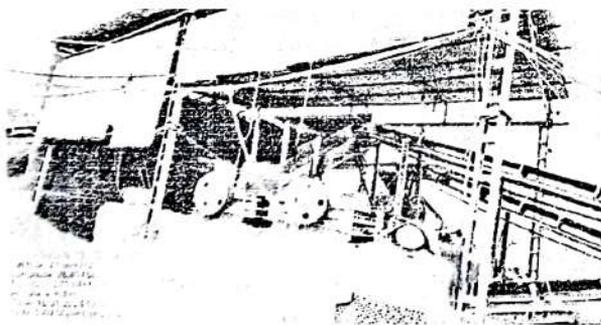
vi) Sign board indicating name, address & consent details: Not provided

vii) Covering:

- Jaw Crusher: Uncovered
- Secondary/Cone Crusher/ Rula: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Uncovered

viii) Source of fresh water: Borewell.

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



7. M/s OM SHIVA GRIT UDHYOG (Unit ID 111254):

Address: Kh. No. 1348, 1349 and 1383, Village- Khalsa Nagar, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Manoj, Supervisor (9625770075)

Operational status: Closed

Status of Pollution Control measures:

i) Adequacy of water spraying: Inadequate.

ii) Boundary wall: Not provided from one side of the unit.

iii) Wind Breaking: Not provided

iv) Adequacy of Green belt along the periphery/Plantation: Inadequate

v) Capacity of water storage facility: 1000 ltrs

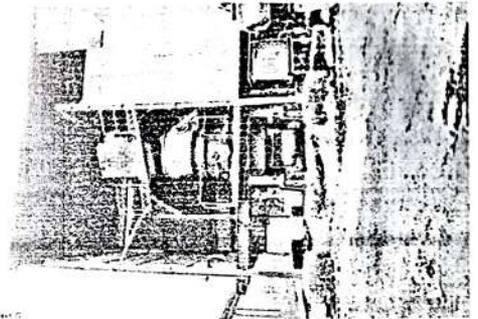
vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Partially covered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Covered
- Conveyor belts: Covered

viii) Source of fresh water: Borewell and Tanker supply both.

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



8. M/s JHIRKESHWAR MAHADEV STONE CRUSHER (Unit ID 115495) :

Address: ML no. 31/2020, Kh. no. 1551/971, Village- Nayabas, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr Mangal Singh, Supervisor (9664168603)

Operational status: Closed

Status of Pollution Control measures:

i) Adequacy of water spraying: Adequate.

ii) Boundary wall: Provided.

iii) Wind Breaking: Provided

iv) Adequacy of Green belt along the periphery/Plantation: Adequate

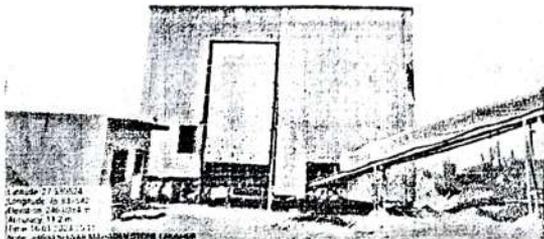
v) Capacity of water storage facility: 6000 ltrs

vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Covered
- Secondary/Cone Crusher: Covered
- Screens/ Jharna: Covered
- Conveyor belts: Covered

viii) Source of fresh water: Tanker supply.



944

9. **M/s Shree Hari Grit (P) Ltd (Unit ID- 13231) :**

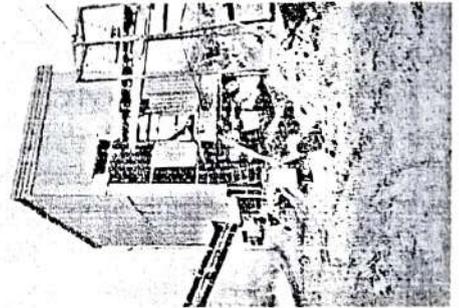
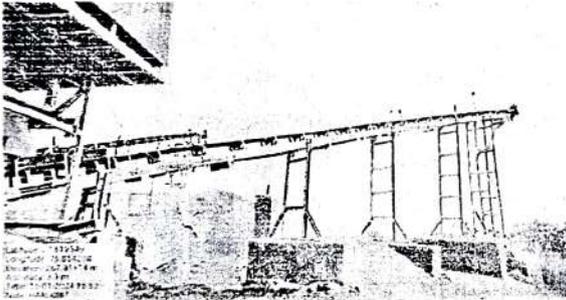
Address: N/v Manki, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Sanjay Banerjee, Supervisor (9621026850)

Operational status: Closed

Status of Pollution Control measures:

- i) Adequacy of water spraying: Inadequate.
- ii) Boundary wall: Provided.
- iii) Wind Breaking: One wind breaking wall was found damaged
- iv) Adequacy of Green belt along the periphery/Plantation: Inadequate
- v) Capacity of water storage facility: 10000 ltrs
- vi) Sign board indicating name, address & consent details: Provided
- vii) Covering:
 - Jaw Crusher: Inadequately covered
 - Secondary/Cone Crusher: Partially covered
 - Screens/ Jharna: Partially covered
 - Conveyor belts: Uncovered (only dust conveyor was found covered).
- viii) Source of fresh water: Borewell and Tanker supply both
- ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



10. **M/s Shree Vinayak Stone Crusher (Unit ID- 35053):**

Address: N/v Manki, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Jagbeer, Supervisor (9416577142)

Operational status: Closed

Status of Pollution Control measures:

- i) Adequacy of water spraying: Adequate.
- ii) Boundary wall: Provided.
- iii) Wind Breaking: One wind breaking wall was found damaged.
- iv) Adequacy of Green belt along the periphery/Plantation: Inadequate
- v) Capacity of water storage facility: 4000 ltrs
- vi) Sign board indicating name, address & consent details: Provided
- vii) Covering:
 - Jaw Crusher: Covered
 - Secondary/Cone Crusher: Partially covered
 - Screens/ Jharna: Partially covered
 - Conveyor belts: Uncovered
- viii) Source of fresh water: Borewell and Tanker supply both

(Handwritten signature)

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



11. M/s Shri Shiv Stone Crushing Mills (Unit ID- 31462):

Address: N/v Manki, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Tej Singh, Supervisor (9983799447)

Operational status: Closed

Status of Pollution Control measures:

i) Adequacy of water spraying: Adequate.

ii) Boundary wall: Provided.

iii) Wind Breaking: Provided

iv) Adequacy of Green belt along the periphery/Plantation: Inadequate

v) Capacity of water storage facility: 5000 ltrs

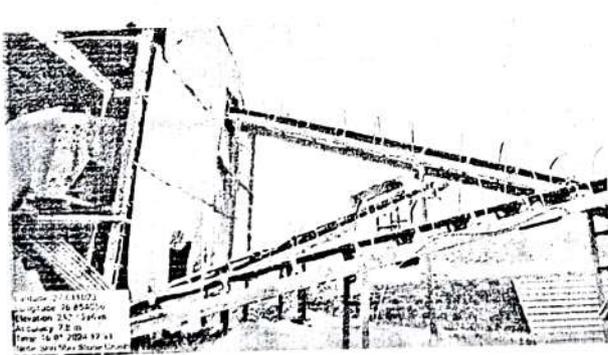
vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Partially covered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Uncovered (Only dust conveyor was found covered)

viii) Source of fresh water: Borewell and Tanker supply both

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



12. M/s Indo Global Infra Energy Ltd (Unit ID 14003):

Address: N/v Manki, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Pappu Rathore, Supervisor (6350015057)

Operational status: Closed

Status of Pollution Control measures:

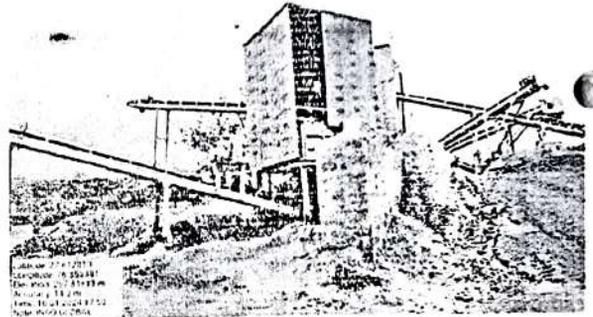
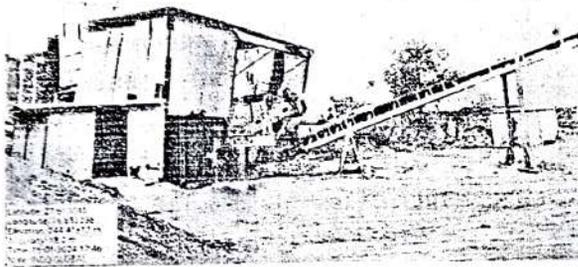
- i) Adequacy of water spraying: Inadequate.
- ii) Boundary wall: Provided.
- iii) Wind Breaking: Provided with Screen and not provided with VSI
- iv) Adequacy of Green belt along the periphery/Plantation: Inadequate
- v) Capacity of water storage facility: 2000 ltrs
- vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Partially covered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- Conveyor belts: Partially covered

viii) Source of fresh water: Borewell and Tanker supply both

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



13. M/s Vardhan Grit Udyog (Unit ID- 109836):

Address: N/v Manki, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Pappu Rathore, Supervisor (6350015057)

Operational status: Closed

Status of Pollution Control measures:

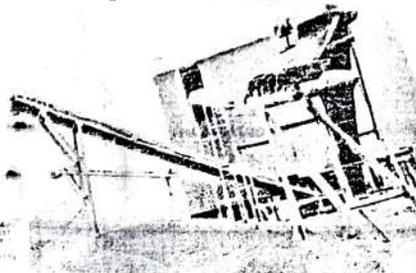
- i) Adequacy of water spraying: Inadequate.
- ii) Boundary wall: Provided.
- iii) Wind Breaking Wall: Not provided
- iv) Adequacy of Green belt along the periphery/Plantation: Inadequate
- v) Capacity of water storage facility: 4000 ltrs
- vi) Sign board indicating name, address & consent details: Provided

vii) Covering:

- Jaw Crusher: Covered
- Secondary/Cone Crusher: Partially covered
- Screens/ Jharna: Partially covered
- VSI: Partially covered
- Conveyor belts: Covered

viii) Source of fresh water: Borewell and Tanker supply both

ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



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14. M/s Gold Corp Global Infra LLP (M/s KCC Buldeon Pvt. Ltd. Unit ID- 29068):

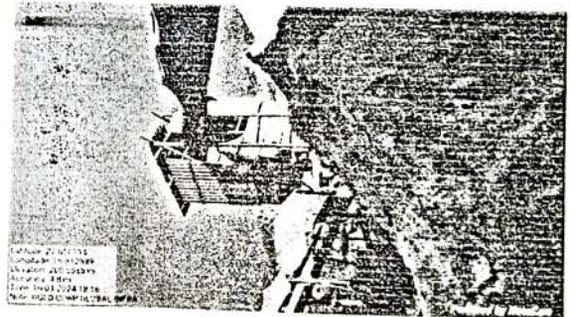
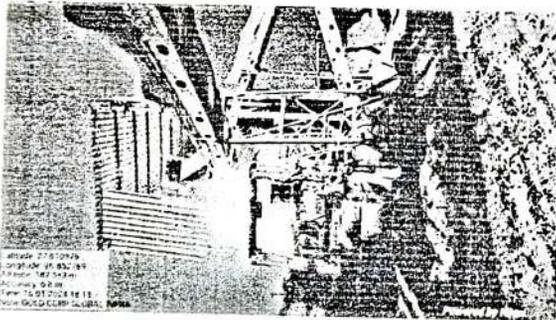
Address: N/v Manki, Tehsil: Ramgarh, Alwar

Name of representative along with designation: Mr. Rakesh Gupta, Supervisor (9053032028)

Operational status: Closed

Status of Pollution Control measures:

- i) Adequacy of water spraying: Adequate.
- ii) Boundary wall: Provided.
- iii) Wind Breaking Wall: Provided
- iv) Adequacy of Green belt along the periphery/Plantation: Inadequate
- v) Capacity of water storage facility: 10000 ltrs
- vi) Sign board indicating name, address & consent details: Provided
- vii) Covering:
 - Jaw Crusher (1 nos): Inadequately covered
 - Secondary/Cone Crusher (2 nos): Partially covered
 - Screens/ Jharna (2 nos): Partially covered
 - VSI: Partially covered
 - Conveyor belts: Uncovered
- viii) Source of fresh water: Borewell and Tanker supply both
- ix) Representative has failed to produce NOC of CGWA for ground water abstraction and water meter also not provided with the borewell.



(Pavan Kumar Meena)

Jr Environmental Engineer,
Regional Office, RSPCB, Alwar

C/S:

(Deependra Jharwal)
Regional Officer

राजस्थान सरकार - शिक्षा विभाग

प्रेषक -

प्रेषित -

प्रधानाचार्य
राजकीय उच्च माध्यमिक विद्यालय
सैथली का बास (समयपुर : अलवर) राज०



E-Mail ID - gssssenthikabas@gmail.com

UDISE No - 08060719701

क्यांक : रा.उ. मा. वि. / सैथली का बास /

दिनांक 12/10/23

विषय :-

प्रसंग :-

प्रमाणित किया जाता है कि मैसर्स झिरकेवर महादेव
प्रा. लि. ML No 31/2020 के द्वारा स्थानीय विद्यालय परिसर
के अन्तर्गत 150 पौर्चे रोपड़ किया गए।


प्रधानाचार्य एवं पदेन
पंचायत प्राथमिक शिक्षा अधिकारी
रा० उ० मा० वि०. सैथली का बास
जिला-अलवर (राजस्थान)

प्रमाणित किया जाता है मैसर्स बाबूलाल मीणा
ML No. 39/2021 के द्वारा स्थानीय विद्यालय के
परिसर के अन्तर्गत 150 पौर्चे रोपड़ किया गए।


प्रधानाचार्य एवं पदेन
पंचायत प्राथमिक शिक्षा अधिकारी
रा० उ० मा० वि०. सैथली का बास
जिला-अलवर (राजस्थान)

राजस्थान सरकार
शिक्षा विभाग

प्रेषक :-

प्रधानाचार्य

राजकीय उच्च माध्यमिक विद्यालय

सैंधली, रामगढ़ (अलवर)

E-mail : headmastersanthali32@gmail.com

NIC ID : 215663

UDISE Code : 08060714401

प्रेषित :-

श्रीमान्

क्रमांक : रा०उ०मा०वि०/सैंधली/रामगढ़/अलवर/

दिनांक 12/10/23

प्रमाणित किया जाता है कि मेसर्स सिरकेश्वर महादेव प्रा० लि० ML No 31/2020 के द्वारा स्थानीय विद्यालय परिसर के अन्तर्गत 150 एकड़ पचास सैंधो का रोपण कार्य किया गया।

12/10/23
राजकीय उच्च माध्यमिक विद्यालय
सैंधली (रामगढ़) अलवर

राजस्थान सरकार
शिक्षा विभाग

प्रेषक :-

प्रधानाचार्य

राजकीय उच्च माध्यमिक विद्यालय

सैंधली, रामगढ़ (अलवर)

E-mail : headmastersanthali32@gmail.com

NIC ID : 215663

UDISE Code : 08060714401

प्रेषित :-

श्रीमान्

क्रमांक : रा०उ०मा०वि०/सैंधली/रामगढ़/अलवर/

दिनांक 12/10/23

समाहित किया जाता है कि मेसर्स आर्यु राम
ML NO-29/2020 के द्वारा स्थानीय विद्यालय परिसर
में 100 (एक सौ पचास) बैचों का लेपण कार्य किया
गया

12/10/23
प्रधानाचार्य
राजकीय उच्च माध्यमिक विद्यालय
सैंधली (रामगढ़) अलवर

श. मु. उ. पृष्ठ 3

वन विभाग (फार्म खामदनी) नं. 1 (क)

वन विभाग, राजस्थान
डिविजन अलवर TAFR-

(जांच कुनिन्दा को देने की)

बुक नं. 171 पेज नं. 2-2-24

सदर नं. 2-2-24 सं. 206

नाका नं. गंगावा ता. अलवर मियाद से तक

नाम नाका गंगावा नाम रेन्ज अलवर

नाम जंगल जहां से पैदावार लाई जावे गंगावा

पैदावार कहां जावेगी गंगावा

मियाद 31/12/20

नाम खरीददार _____

सकूनत मय पता लॉन्ग विन्ड

मार्फत _____

किस्म पैदावार 6 10/11/20

तादाद 5000

तादाद महसूल लॉन्ग विन्ड शहर _____

रकम 3126/- अंकों में 3626/-

साबिक 500/- हाल 500/- मीजान 3626/-

ह. इजराय कुनिन्दा _____

ह. ब्यापारी अलवर

सं. मु. अ. 214-9-15-100 बुक

पृष्ठ 3

वन विभाग (फार्म आयदनी) नं. 1 (क)

वन विभाग, राजस्थान

डिब्बिजन.....

(जांच कुनिन्दा को देने की)

बुक नं. 175 110

पेज नं.

सदर नं. 23

सं. 206

नाका नं. 0177/14-11-20 मियाद से तक

नाम नाका..... नाम रेंज.....

नाम जंगल जहां से पैदावार लाई जावे.....

पैदावार कहां जावेगी.....

मियाद.....

नाम खरीददार.....

सकूनत मय पता.....

मार्फत.....

किस्म पैदावार.....

तादाद.....

तादाद महसूल.....

रकम..... शकों में 7125

साबिक हास भीजान

ह. इजराय कुनिन्दा.....

ह. व्यापारी.....

श. शु. क्र.

पृष्ठ 3

वन विभाग (फार्म बामदनी) नं. 1 (क)

वन विभाग, राजस्थान
डिविजन अजमेर-10 70FR

(जांच कुनिन्दा को देने की)

बुक नं. 171 8 पेज नं.

सदर नं. 2 35 सं. 206

नाका नं. ता. मियाद से तक

नाम नाका अजमेर नाम रेन्ज अजमेर

नाम जंगल जहां से पैदावार लाई जावे अजमेर जंगल

पैदावार कहां जावेगी अजमेर जंगल

मियाद 31/2021

नाम खरीददार

सकूनत मय पता अजमेर

मार्फत

किस्म पैदावार 50/100

तादाद 50/100 शरह

तादाद महसूल

रकम 2136/- अंकों में 2036/-

साबिक 500/- हाल 500/- मीजान 2036/-

ह. इजराय कुनिन्दा

ह. व्यापारी अजमेर

अजमेर

सं. ग. अ. 214-9-15-100 बुक

पृष्ठ 3

वन विभाग (कार्म आपदनी) नं. 1 (र)

वन विभाग, राजस्थान

दिविजन

(जांच कुनिन्दा को देने की)

बुक नं.

115/23

पेज नं.

सं. नं.

175

सं. 206

नाका नं.

नामादावा जमीरी मियाद डुहावर तक

नाम नाका

नाम रोज

नाम जंगल जहाँ से पैदावार लई जावे

पैदावार कहाँ जावेगी

115/23

मियाद

नाम खरीददार

सकूनत मय पता

माफत

किस्म पैदावार

तादाद

तादाद मद्दूल

रकम

सादिक

हाल

मीजान

ह. इजराय कुनिन्दा

ह. व्यापारी

वाराणसी

वन विभाग (फार्म खामदनी) नं. 1 (क)

वन विभाग, राजस्थान

डिविजन अलवर 11

70/11

(जांच कुनिन्दा को देने की)

बुक नं. 171 पेज नं. 28
 सदर नं. 230 सं. 206
 नाका नं. ता. मियाद से तक
 नाम नाका नशाका नाम रेन्ज अलवर
 नाम जंगल जहां से पैदावार लाई जावे
 पैदावार कहां जावेगी डा.शुभाष मर्दि-म मरि NO
 मियाद 29/2020
 नाम खरीददार
 सकूनत मय पता
 मार्फत पं. दामिन्द्र
 किस्म पैदावार 6 10/11/20
 तादाद 5000 शरह
 तादाद महसूल पं. सौ. र.
 रकम अंकों में
 साबिक 2636 हाल 5000 मीजान 3126/-
 ह. इजराय कुनिन्दा
 ह. ब्यापारी

SP/11

रा. मु. अ. 214-9-15-100 बुक

पृष्ठ नं. 3

वन विभाग (सामं जामदनी) नं. 1 (ड)

वन विभाग, राजस्थान 26

हिविजन

(जांच कुनिन्दा कोर्षी)

बुक नं.

23

पेज नं.

सं. नं.

सं. 206

नाका नं.

नारायणसंगरीमिवाड उवलवदक

नाम नाका

नाम रोज

नाम जंगल जहाँ से पैदावार लोई जावे

पैदावार कहां जावेगी

मिवाड

नाम खरीददार

सकूनत मय पता

मार्फत

किस्म पैदावार

तादाद

तादाद महसूल

रकम

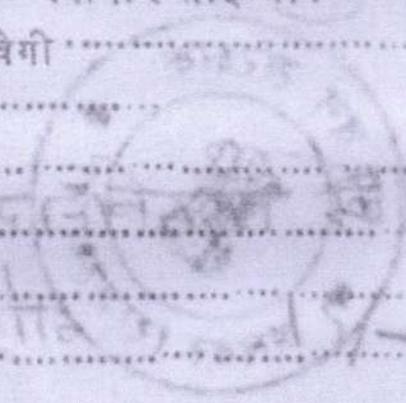
साविक

हाल

मीजान

ह. इजराय कुनिन्दा

ह. व्यापारी



Handwritten signature or initials.

RECEIPT NO:

06/08/2024 11:19:23

DATE TIME:

06/08/2024 11:19:23



PICKUP ADDRESS:

NURSERY: MUNGASKA NURSERY [MUNGASKA NURSERY]

CIRCLE: CIRCLE JAIPUR (CCF JAIPUR)

DIVISION: DCF ALWAR

RANGE: ALWAR

INCHARGE NAME: BHIM SINGH

CONTACT NO: 9548176472

BUYER DETAILS:

NAME: JAI BHOLE M L NO 39/2021

ADDRESS:

MOB: 8718147807

EMAIL:

SI No	Plant Name	Age	Height	Price(Per/Unit)	Quantity	Amount	
1	Churall	1 Year	Upto 2 Feet	6.00000	70	420.00000	
					Total :	70	420.00

Mode of Payment: Cash

Total Amount(INR): 420.00

Terms and Conditions

1. Order will be confirmed once the payment is successfully received.
2. There is no cancellation policy applicable on the online purchased plants. Hence no refund will be payable.
3. If the order not picked up within 15 days then order will be cancelled automatically.

Purchase History

Distribution More

Print

Bholes
श्री श्री श्री वन अधिकारी
अलवर (राज.)

D-NUR00127/0001579389

06/08/2024 11:22:57



PICKUP ADDRESS:

NURSERY: MUNGASKA NURSERY (MUNGASKA NURSERY)
CIRCLE : CIRCLE JAIPUR (CCF JAIPUR)
DIVISION : DGF ALWAR
RANGE : ALWAR
INCHARGE NAME : BHIM SINGH
CONTACT NO : 9549176472

BUYER DETAILS:

NAME: ASHURAM ML NO 29/2020
ADDRESS:
MOB : 8708147607
EMAIL:

SI No	Plant Name	Age	Height	Price(Per/Unit)	Quantity	Amount
1	Churall	1 Year	Upto 2 Feet	6.00000	70	420.00000
Total :					70	420.00
						Total Amount(INR): 420.00

Mode of Payment: Cash

Terms and Conditions

1. Order will be confirmed once the payment is successfully received.
2. There is no cancellation policy applicable on the online purchased plants, Hence no refund will be payable.
3. If the order not picked up within 15 days then order will be cancelled automatically.

Purchase History

Distribution More

Print

(Signature)
श्री वन अधि-
अलवर (राज.)

RECEIPT NO:

ALW13001270C01679424

DATE TIME:

08/08/2024 11:00:27



PICKUP ADDRESS:

NURSERY: MUNGASKA NURSERY (MUNGASKA NURSERY)

CIRCLE: CIRCLE JAIPUR (CCF JAIPUR)

DIVISION: DCF ALWAR

RANGE: ALWAR

INCHARGE NAME: BHIM SINGH

CONTACT NO: 9549176472

BUYER DETAILS:

NAME: JHIRKESWAR MAHADEV ME NO 3721

ADDRESS:

MOB: 8708147607

EMAIL:

Sl No	Plant Name	Age	Height	Price(Per/Unit)	Quantity	Amount
1	Churail	1 Year	Upto 2 Feet	6.00000	90	540.00000
Total :					90	540.00

Mode of Payment: Cash

Total Amount(INR): 540.00

Terms and Conditions

1. Order will be confirmed once the payment is successfully received.
2. There is no cancellation policy applicable on the online purchased plants, Hence no refund will be payable.
3. If the order not picked up within 15 days then order will be cancelled automatically.

Purchase History

Distribution More..

Print


जिरी वन अधिकारी
अलवर (राज.)